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- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under subsection (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 507, dated the 22nd April, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength Fourth Amendment Regulations, 1978.
 - (ii) G.S.R. No. 542, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978.
 - (iii) G.S.R No 543, dated the 29th April, 1978, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 1978.
 - (iv) G.S.R. No. 544, dated the 29th April, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978.
 - (v) G.S.R. No. 545, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978.

[Placed in Library. See No. LT-2260/78 for (I) to (V)].

- I. Report (1976-77) and Accounts of the Neyveli Lignite Corporation Limited, Neyveli (Tamilnadu) and Related Papers
- II. A note on the implementation of the Recommendation No. 17 contained in the Sixty-Second Report of the Committee 10n Public Undertakings

ऊर्जा मंत्रालय में राज्य मंत्री (श्री फजलूर रहमान): श्रीमन्, मैं श्रापकी श्रनुमति से

- I. कग्पनी ग्रधिनियम, 1966 की धारा 619क की उपधारा (1) के ग्रधीन निम्नलिखित पत्नों की एक-एक प्रति (ग्रंग्रेजी तथा हिन्दी में):
 - (i) 1976-77 के वर्ष के लिए नेवेली लिगनाइट कारपोरेशन लिमिटेड, नेवेली (तामिलनाडु) का 21वां वार्षिक प्रतिवेदन तथा लेख, लेखों पर लेखा-परीक्षकों के प्रतिवेदन ग्रौर उन पर भारत नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित।
 - (ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

[Placed in Library See No. LT-2080/78 for (I) and (II)].

II. राज्य विद्युत बोडों के क.र्यकरण के सम्बन्ध में सरकःरी उपक्रमों सम्बन्धी समिति के 62वें प्रतिवेदन मे अन्तर्विष्ट सिफारिश सख्या 17क कार्यान्वयन के सम्बन्ध मे एक टिप्पण (अंग्रेजी तथा हिन्दी में)।

[Placed in Library, See No. LT-2361/78].

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Situation arising out of arrests and killing of Scheduled Castes and Neo-Buddhists in Agra and calling in of the Army and imposition of curfew there on the 1st May, 1978

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh) Sir, I beg to call the attention of the Minister of Home Affairs to the situation arising out of arrests and killing of Scheduled Castes and neo-Buddhists in Agra and calling in of the army and imposition of curfew there on May 1, 1978.

THE MINISTER OF STATE IN HE MINISTRY OF HOME AFFAIRS SHRI DHANIK LAL MANDAL): ir, the deplorable incidents of vioence in Agra have caused undertandable concern and deserve strong ondemnation

According to reports received from he Government of U.P. when a proession taken out on the eve of the irth anniversary of Dr. Ambedkar m 14th April, 1978, was passing hrough Rawatpara and Peepal Mandi n Agra, there was some stone throwng and damage was caused to some hops. The police intervened and the procession passed off peacefully. Inder the aegis of Dr. Ambedkar Ja-'anti Samiti some persons proposed o take out a procession on 23rd April, 978, on the same route which was pposed by the shopkeepers of Ravatpara and Peepal Mandi. In view of the prevailing tension, the district authorities suggested to the sponsors of the procession to take an alternaive route and also imposed prohibiory orders under section 144 Cr. P.C., is a precautionary measure. A procession of about 3,000 persons taken out on 23rd April, 1978 and after some persuasion the leaders of the procession appeared agreeable to avoid the prohibited area. However, when the procession reached vicinity of Rawatpara and Peepal Mandi, the crowd became violent and attempted to break the police cordon and force its way towards the prohibited area. The police fired tear made a mild lathi gas shells and charge to disperse the crowd. The dispersing crowd set fire to a P.A.C. truck and reportedly pushed its driver into burning tarpaulin of the truck causing severe burn injuries and head njuries. 35 persons were arrested and .wo cases were registered.

On 1st May, 1978, about 80 persons reportedly belonging to the Jatav Community demonstrated at the Collectorate, entered the court of the Additional District Magistrate, indulged in rowdyism, broke glass panes, damaged furniture and assaulted a

clerk of the Court. The police intervened and arrested the demonstrators. When the arrested persons were being shifted to the police station, about 100 demonstrators, who had since collected at the spot became violent and the police dispersed them by brandishing lathis. A section of crowd, while dispersing set fire to a Roadways bus which was passing through. Some demonstrators indulged in heavy brickbatting of the police. One of the demonstrators allegedly fired on a police Inspector and the police officer returned the fire in selfdefence killing him on the spot. number of scooters and buses were set on fire. An attempt was made to attack the regional workshop of the Roadways and set fire to a Power House, a Branch Post Office as well as a Petrol Depot of Indian Oil these were foiled by timely intervention by the police. In view of continued brickbatting from housetops and widespread attempts to damage public property, the police opened fire at two places to control the situation. Curfew was imposed and the Army was called out to help the civil administration. 5 persons were killed and 34 persons from the public admitted to hospital with injuries as a result of incidents on the 1st of May. 4 Policemen have also been admitted to hospital and condition of two of them is reported to be serious.

The curfew was relaxed on 2nd May from 5 A.M to 7 P.M. but no untoward incident was reported during this period. However, when a police party went to Jagdispura to announce the reimposition of curfew in evening, some miscreants set up road blocks, indulged in heavy brickbatting and fired on the police vehicle from housetops. The police returned the fire in self defence resulting in the death of one person and serious injuries to another who succumbed to the injuries next morning. Some persons also pelted stones on a cinema building and set fire to a nearby wood 'Tal' in the evening. The police intervened and chased away the miscre-

[Shri Dhanik Lal Mandal] With the death of one of the injured, the total death toll in these incidents has risen to eight.

The curfew was again relaxed on the morning of 3rd May from 5 A.M. in all localities except Jagdishpura. No untoward incident was reported yesterday. Central Government have rushed units of C.R.P at the request of the State Government. The situation is reported to be under control and gradually returning to normal.

श्री बृद्ध प्रिय मौर्य : ग्रादरणीय मभापति जी. बेलची से ग्रागरा तक एक ग्रन्तर हो गया Mr. Deputy Chairman in the chair] बैलची में शोषित समाज के, शेंडुल्ड कास्ट के गरीब नर श्रीर नारी जिन्दा जला दिये थे ग्राग में । लेकिन जलाने वाले समाज विरोधी शक्तिशाली कुछ जमीदार तबके के लोग थे। श्रागर। मे शोषित समाज, शैडल्ड कास्ट के या जाटव कहे जाने वाले, नये बृद्धिस्ट होने वाली स्वियों भ्रौर पुरुषों की हत्या कर दी । हत्या करने वाले वडे जमीदार नहीं, हत्या करने वाले समाज विरोधी भक्तिशाली तत्व नहीं, बल्कि वर्दीधारी सरकारी पलिस भौर गी०ए०सी के स्रधिकारी थे जिन्होंने सरकारी वन्द्रक ग्रांट सरकारी गोली से उनकी हत्य! की। यह अन्तर हो गया है। मैं यह कहकर इस मन्य पर पदी नहीं डालना चाहता कि यह 30 वर्ष में अचानक हो गया है। कांग्रेस के राज्य मे भी जिस पार्टी का स्वयं सदस्य रहा वहां अत्याचार शोषित समाज पर होते थे लेकिन ग्रत्याचार का ग्राफ़ ऊपर मे नीचे ग्रा रहा था, लगातार वे ग्रत्याचार घटते जा रहे थे, लेकिन 23 मार्च, सन् 1977 में बाद शोषित समाज पर शैडूल्ड टाइङ्ज श्रौर भेडूल्ड कास्ट्स पर ये श्रत्याचार जो हो रहे हैं उनका ग्राफ़ ऊंचा जा रहा है. बहता जा रहा है। यह ग्रन्तर सत्य से सीधा सम्बन्ध रखता हैं। मेरा विश्वास है कि यह सरकार इस सत्य को झ्ठला नहीं सकती क्योंकि देहात का बड़ा जमीदार दर्भाग्य से यह समझने लगा है कि

श्रब कानन की कोई चिन्ता मत करो, राज भ्राज तेरा है। इसलिए देहात में खेत मजदूरों पर जल्म हो रहे है।

public importance

a matter of urgent

श्रीमन्, अब मैं तथ्यों पर आता हं। माननीय राज्य मंत्री जी ने कुछ फैक्टस यहां रखे । उनका वास्तविकता से कोई सम्बन्ध नहीं है । क्या मैं मंत्री महोदय से यह पूछ सकंगा कि क्या कोई दरख्वास्त बाबा माहब ग्रम्बेदकर की जयन्ती मनाने वाले उनके अनुयाइयों की भ्रोर से भ्रप्रैल के पहले हफ़ने में या 14 अप्रैल से पहले अधिकारियों या जिला मजिस्ट्रेट के पास ग्राई कि बाबा साहब ग्रम्बेदकर की याद में हम एक जलस निकालना चाहते हैं, उनकी जयन्ती के उपलक्ष मे हम जलस निकालना चाहते है और हमे यह शक है कि इस जलस पर कुछ समाज विरोधी तत्व पथराव कर सकते हैं, हमला कर सकते है ? क्या ऐसी कोई दरख्वास्त ग्राई? ग्रगर ऐसी कोई दरख्वास्त ग्राई तो उसके म्राधार पर जिला म्रधिकारियों ने क्या व्यवस्था की? क्या उस दरख्वास्त को मंजर करके रूट मान लिया गया था ग्रौर जो रूट था चाहे वह पीपल की मंडी से होता हुन्रा या रावतपाड़ा होता हुन्ना, क्या उस रूट पर जिला अधिकारियों ने कोई प्रीकाशन लिया था कि जब शोषित समाज के लोग ग्रपने मसीहा डा० ग्रम्बेदकर की याद मे जलस निकालें तो कोई समाज विरोधी तत्व उन पर ग्राक्रमण न करें ?

दूसरा प्रश्न मेरा यह है कि जिन दो जगहों पर से यह शांतिपूर्ण जन्स निकल रहा था बाबा साहेब ग्रम्बेदकर जयन्ती के उपलक्ष मे, इन दो जगहों पर जिन छतों या जिन बाजार की दकानों की छतों से उन पर पत्थर फैंके गये उनके मालिक कौन है। किस समाज के ये लोग है और उनका किससे सम्बन्ध है, राजनीति मे भी किससे सम्बन्ध है? क्या मंत्री जी यह बतायेंगे कि उनको यह जानकारी है, ग्रौर ग्रगर नहीं है जानकारी उनके पास तो उत्तर प्रदेश सरकार से यह जानकारी

करवायेगे कि जिन छतों पर से, शान्तिपूर्वक जलूम पर पथराव हुया उन दुकानों योग मकानों के मालिक कौन हैं ग्रौर उन मालिकान के साथ जिनके मकान से पथराव हुया उस पथराव के बाद पुलिस ने क्या कार्यवाही की? क्या कोई गिरफ्तारी हुई? छतों से जो पथराव दो जगह हुया, एक बार का तो समझ सकते है कि भाग गये होंगे, लेकिन पन्द्रह मिनट के दौरान में दो जगहों पर पथराव, पन्द्रह मिनट बाद हुया तो कोई गिरफ्तारी हुई? ग्रगर गिरफ्तारी हुई तो वह क्यों छोड़ दिए गए ग्रौर किम समाज से उनका सम्बन्ध है?

तीसरा प्रश्न यह है कि क्या 15 तारीख को कोई विरोध में अलूस निकला? कोई अलूस उन समाज विरोधी तत्वों ने अिन्होने बावा माहेब अम्बेदकर के अनुयार्य यो पर पथराव किया क्या उन्होंने विरोध में अलूस 15 तारीख को निकाला? और अगर विरोध में जलूस निकला तो क्या इसकी इजाजत जिला अधिकारियों से ली गई थी, और अगर ली गई थी तो इस तनाव को जिला अधिकारियों ने क्यों बढ़ने दिया। मेरा तीसरा प्रश्न यह है...

एक साननीय सदस्य: तीसरा प्रश्न नहीं, चौथा प्रश्न ।

श्री बुद्ध प्रिय मौर्य : याद दिलाने के नियं ग्रापको धन्यवाद ।

मेरा चौथा प्रश्न यह है कि 23 तारीख को मौन जलूस निकला बाबा साहेब प्रम्बेदकर के अनुवार्य यों की ओर से, जिसमें बच्चे भी थे सैकड़ों की तादाद में, स्त्रियां भी थी सैकड़ों की तादाद में, स्त्रियां भी थी सैकड़ों की तादाद में, अगर नहीं तो राज्य मंत्री जी कह दें कि यह बात गलत है। बच्चे सैकड़ों की तादाद में थे, स्त्रियां सैकड़ों की तादाद में थें, यह मेरी सूचना है। 23 तारीख

को मौन जलूस निकला उस पथराव के विरोध में, उन गंदे नारों के विरोध में जो 15 तारीख़ को बाबा साहेब अम्बेदकर के खिलाफ लगाये गये, जो शोपित समाज के खिलाफ लगाये गये हैं। यह जो मौन जलूस निकला जिसमें कोई नारा नहीं लगाया गया था शांतिपूर्वक था उसमें क्या बच्चे, स्विया, बूढ़े शामिल थे? अगर शामिल थे तो राज्य मंत्री का यह बयान कि वह जलूस जो था उस का पुलिस ने मुकाबला किया, लाठीचार्ज का मुकाबला किया और वह तैयारी करके आए थें, वित्तना असत्य है। मेरा छठा प्रश्न यह है.

माननीय सदस्य: छठा नही पांचवां।

श्री बद्ध प्रिय मीर्य : मैंने चौथा ग्रीर पांचवा प्रश्न एक साथ लिया है। यह छठा प्रश्न है कि 23 स्त्रीर 30 सप्रैल के बीच मे कोई म्रांदोलन शोषित समाज का, गरीब लोगों का, पिछडे जाति का बाबा साहेब म्राम्बेदकर के मनुयायीयों की म्रोर से शांतिपूर्वक छिड गया था नया? अपर हातो उस में कितनी गिरफ्तारियां हुई ग्रीर उन गिरफ-तारियों के दौरान कानन को कोई तोड़ न पाये उसके लिये ग्रधिकारियों ने क्या प्रिकाशंस लिये? साथ ही मैं यह पूछना चाहता हू कि जा सत्याग्रहियों की गिरफ्तारियां हुई वह कौन-सी दफा तोड़ने पर हुई ? कानून को तोडने वालों की कितनी संख्या थी ? 23 से 30 तारीख, मैं तो यह कहंगा कि 14 अप्रैल से पहले से 30 अप्रैल तक नियन्तर दो तरह की विचारधारास्रों के लोगों का टकराव होता रहा-शोषित समाज, पिछड़ा समाज ग्रौर ग्रगुग्रा समाज बल्कि विशेष जाति के लोग, विशेष वर्ग के लोगों में म्राप्स मे तनाव होता रहा। इस 15-20 दिन के तनाव को रोकने के लिये वहा के जिला अधिकारियों ने क्या-क्या प्रिकाशंस लिये? मैं यह भी जानना चाहंगा कि पहली मई को, जिस दिन हजारों ब्रादमी कचहरी में होते है, 80

[श्री बद्ध त्रिय मौर्य]

श्रादिमयों ने जिन्होंने पूरी कचहरी को दहम-बरहम कर दिया, तोड़ डाला, फोड़ डाला, इनको कितनी देर बाद गिरफ्तार किया गया, कितनी जगह पर लाठीचार्ज हुई ग्रौर कितनी जगहों पर गोली चली? किस स्थान पर भ्रौर किस समय पर गोली चली श्रौर यह जो गोली चली इसकी इजाजत किसी ऋधिकारी ने दी क्या ? किसी मजिस्ट्रेट ने, किसी पुलिस अधिकारी ने इसकी इजाजत दी क्या? यह मैं जानना चाहता हूं ?

मैं यह जानना चाहता हं, ग्रापने ग्रपने बयान में भी कहा है, ऋखबारों में छपा है ऋौर यहां भी कुछ थोडी-सी झलक ग्राई है ग्रीर मुझे मालुम है इसका उत्तर ग्राप बढ़ा-चढ़ा कर देंगे, कि कितने भियाही जनता की गोलियों के शिकार हए। जो सिपाही ग्रस्पताल में बताए जाते हैं उन सिपाहियों में से कितने ऐसे हैं जो गोली से घायल हए है और गोली से घायल होने से पहले उनकी कितनी तादाद थी? यह मैं इसलिये जानना चाहता हं क्योंकि स्रापने निराधार स्रारोप लगाये है कि छतों से गोलियां चली ग्रौर उसके जवाब में ग्रापने गोली चलवाई । जैसे गोली पंतनगर में चली उसके जवाब में ग्रापने गोली चलवाई. कानपूर में गोली चली उसके जवाब में ग्रापने गोली चलवाई । यही गोलियां बनारस में चली थीं ग्रौर यही गोलियां देश के दूसरे भागों में चली हैं। ग्रब इन्ही गोलियों को श्रागरा में भी दोहराया जा रहा है। ऐसी स्थिति में मैं यह जानना चाहता हूं कि कितनी गोलियां छतों से चलाई गई ग्रौर उनके कारण कितने सिपाही या सरकारी कर्मचारी घायल हुए श्रौर कितने लोग श्रस्पतालों में पडे हुए हैं जो इन गोलियों के शिकार हए? मैं इस संबंध में **ग्रखबा**र से कोट करना चाहता हं---(Patriot)-"Demand to remove Chief Minister by May"-I am quoting from

Patriot News Paper—"U.P. Legisla tors' Open Revolt".

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In a joint letter to the Party Chief, Shri Chandra Shekhar, 22 legislators said-I quote: "There was virtually a holiday for the law and order in the State". I am not saying this. It is their legislators, the Janata Party legislators who are saying this. I am further quoting: "Since Mr. Yadav took over as Chief Minister, in all, 41 firings were ordered in 10 months resulting in a large number of casualties."

यह मेरा कथन नहीं है, यह इनके ही विधायकों का कथन है। इनका यह ग्रारोप निराधार है या सत्य पर ब्राधारित है, यह मैं नहीं जानता? स्रागरा मे गोली चलाई गई। 43 बार उत्तर प्रदेश में गोलियां चल चुकी हैं। गोली चलाने पर इन लोगो ने शोषित को बदनाम किया ग्रौर ग्राज यही लोग गोलियां चला रहे है। अब हमें देखना है कि ये लोग क्या करते हैं।

ग्रब मैं कुछ तथ्य ग्रीर रख कर यह जानना चाहता हं कि ग्रब तक कितने व्यक्ति ग्रापकी सरकार की पूलिस की गोली से मारे गये हैं? म्राप इनकी संख्या 7 या 8 बताएंगे। हमको यह बताया जा रहा है कि 25 गरीब शोषित समाज के नर-नारियों स्रौर बच्चों को पूलिस की गोली से मार दिया गया है। मैं यह भी जानना चाहता हूं कि इस काण्ड में कितने लोग जख्मी हए श्रौर कितने लोग श्रस्पतालों में भर्ती है? उनकी संख्या तो ग्राप बताएंगे ही, लेकिन हमको यह बताया गया है कि ऐसे लोगों की संख्या 38 है। इसके साथ-साथ मैं यह भी जानना चाहता हं कि ग्रब तक कितने व्यक्ति पुलिस की लाठी चार्ज के शिकार हुए ग्रीर उनमें से कितने ग्रस्पतालों में भर्ती हैं? इनकी संख्या तो स्राप जानें, लेकिन हमको यह बताया गया है कि उनकी संख्या 200 हो गई है । हमको यह भी बताया गया है कि ग्रब तक जिन निर्दोष लोगों

को गिरफ्तार किया गथा है उनकी संख्या 500 से भी ऊपर चली गई है। इस संबंध में जो संख्या ग्राप बताएंगे वह तो ग्राप ही जानें। मैं इस संबंध में कुछ ग्रौर प्रश्न पूछना चाहूंगा। मैं जानना चाहता हूं कि क्या यह सही है कि म्रापने फौज इसलिए बुलाई कि इस मामले को सुलझाना भ्रापके बस की बात नहीं रह गई थी ? मैं जानना चाहता हूं कि फीज कब बुलाई गई? जब गोली चली थी, उसके कितनी देर बाद श्रापने फौज को बलाया? इसमें कितना ग्रन्तर है? इन दोनों के बीच मे कितना ग्रन्तर था, इसको ग्राप स्पष्ट रूप से बताने की कृपा करें? श्रीमन, मैं यह भी जानना चाहता हूं कि ये लोग उन लोगों पर ब्रारोप लगाते है जो ब्रहिंसा में हमेशा विश्वास करते रहे हैं--काण! यह सरकार ग्रहिंसा में विश्वास करने वालों को बचा पाती भौर शोषित वर्ग के साथ मिल कर संघर्ष करती, इसलिये क्या सरकार ने इस शोषित वर्ग को बचाने की कोशिश की है ? हमें श्रकसोस यह है कि उनके बाप-दादे मारे गये, ग्राज उनकी मां-बहिनों की इज्जत लूटी गई, लेकिन उनकी रक्षा के लिए सरकार की तरफ से कोई कार्यवाही नहीं की गई। निहत्थे लोगों पर गोली चला दी गई । सरकार कहती है कि उन लोगों के पास हथियार थे। मैं जानना चाहता हूं कि इन लोगों से पुलिस ने कितने हथियार बरामद किये हैं स्रीर जिन लोगों ने मकानों की छतों से गोलियां चलाई, उनकी संख्या कितनी है ? ग्रापने यह भी कहा है कि एक मनजम गिरोह इस काण्ड में शामिल है । मैं जानना चाहता हं कि क्या ग्रापने इस मनजम गिरोह का .. पता लगाया है ? ग्रगर ग्रापने इस गिरोह का पता नहीं लगाया है और अगर आप में यह क्षमता नहीं है तो मैं यही कहूंगा कि स्रापकी सरकार इतनी निकम्मी है कि वह इस गिरोह का पता नही लगा सकी । निकम्मे लोगों को सरकार चलाने का कोई ग्रधिकार नहीं है। मैं जानना चाहता हुं कि इन उपद्रवों के पीछे अगर कोई गिरोह है तो आप उसको

क्यों नहीं पकड़ रहे हैं? ग्राज देश में साम्प्रदायिकता ग्रौर जातीयता ग्राग धधकती जा रही म्राप इतना कहकर छ्ट नहीं सकते कि एक खास गिरोह मनज्जिम तरीके से इम ग्रगजकता को भडका रहा है। गह मंत्री होने के नाते ग्रापके पास सी० ग्राई डी० ग्रौर तमाम शक्तियां हैं, तमाम राज्य चलाने वाली शक्तियां हैं। तो वह कौन सा गिरोह है और उसकी पकड़ धकड़ करने के लिये, उसकी गतिविधियों को रोकने के लिये गह मंत्रालय नया कर रहा है। श्रीमन, सरकार ने कई कमीशन बिठाये । बहुत अच्छा किया कि जो हमें कमीशन में बुलाया नहीं । नही तो पता चलता कि क्या उनकी स्रीकात है। नयोंकि कल तक जो स्वयं मलजिम थे वह ग्राज कमीशन विठा रहे हैं इन्ववायरी करने के लिये। मैं कहना चाहता हूं कि स्राप कल परसों एक दूसरे के खिलाफ भी कमीशन बिठायेगे । लेकिन जो इन्सानियत का खुन हमा, उसके लिये यदि म्रापके मन्दर दया है श्रीर श्राप अनतंत्र की परम्परा में विश्वास करने वाले ग्राप के ग्रादर्श हैं तो ग्राप एक हाई पावर कमीशन बिठाइये और मालम करें कि कौन सी ताकतें थीं, कौन सी शवितयां थीं, कौन से दल थे, कौन सी जनता द्रोही ग्रीर देश द्रोही ताकतें हैं जो इस तरह से ग्रराजकता का वातावरण पैदा कर रही हैं। क्या इसके लिये श्राप कोई कमीशन बिठायेंगे । श्रीमन्, मैं श्रापसे निवेदन करना चाहता हूं कि द्यागरा से मेरा सम्बन्ध रहा है। श्रागरे में मैंने बचपन से शिक्षा प्राप्त की है। वह मेरी जन्म भूमि तो नहीं रही लेकिन वह मेरी कर्मभूमि रही है। मैं मंत्री महोदय से जानना चाहंगा कि क्या वह यह जानकारी देने की कुपा करेंगे कि आपके तीनों विधायक श्रागरे में हार गये। वहां जो नुनाव हुग्रा, उस ग्रसेम्बली के चुनाव में तीनों विधायक हार गये । उसके बाद मुनज्जिम तरीके से वहां के क्लेक्टर, वहां के पुलिस सुपरिटेन्डैंट ग्रीर वहां के बड़े ग्रधि-

[श्री बुद्ध श्रिय मौर्य]

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कारियों को स्रापने वहां से हटाया ग्रीर ऐसे लोगों को वहां पर भेजा जो शोषित समाज के लोगों का शोषण करके, धमका करके उन्हें ग्रापके साथ जोड़ दें। क्या यह सत्य है ग्रीर क्या यह सत्य नहीं है इसको भी ग्राप बताने की कुषा करेंगे। श्रीमन्, मैं निवेदन यह कर रहा था कि . . .

श्री उपसभापति : कृपया समाप्त कीजिये ।

श्री बुद्ध प्रिय मौर्य: श्रीमन्, एक क्षण में समाप्त करता हूं।

श्रीमन्, श्रागरा मेरा कर्म क्षेत्र रहा है। मैं चाइता हूं कि इस सदन से ज्यादा से ज्यादा एमं थी। धर्म श्रीर जाति से ऊपर जठकर इस समस्या को देखने के लिये श्रागरे जायें श्रीर सत्य क्या है इसको देश के सामने रखें श्रीर तमाम संसार के सामने रखें। इन शब्दों के साथ मैं चाहूंगा कि मंत्री महोदय श्रगर इसका उनर दे सकते हैं तो दें श्रीर न दे सकें तो उसकी जानकारी कराकर यहां दें श्रीर सिर्फ राजगैतिक श्राधार पर इसको जोड़ने की कोशिश न करें। धन्यवाद।

श्री धितक लाल मंडल : महोदय, अब कोई प्रश्न आधे घंटे का हो तो उसका उत्तर क्या हो, कैसे न्याय किया जाय, इस पर मैं बराबर सोचता रहता हूं। महोदय, ला एंड ग्रांडर का प्रश्न मुख्यत्या राज्य का विषय हैं। यह राज्य से सम्बन्धित हैं। इसमें हमारा कोई कंस्ट्रक्टिव जिम्मेदारी हो सकती हैं तो वह इतनी भर ही है। उसके ग्राधार पर हमने जवाब भी दिया है। महोदय, माननीय सदस्य ने प्रश्न उठाया है ग्रांर पूछा है कि ग्रत्याचार का ग्राफ जो कि कांग्रेस की रिजीम में जो ऊपर से नीचे की ग्रोर ग्रा रहा था वह पुन: नीचे से ऊपर की ग्रोर जा रहा है। यह प्रश्न है महोदय, श्रीर इसका क्या उत्तर

दिया जाय ? गहोदय, उत्तर प्रदेश ग्रौर बिहार में माजिनल इन्दीमेन्ट हम्रा है, परन्त यह म्रान्ध्र ग्रौर महाराष्ट्र में भी हम्रा है जो कि कांग्रेस गवर्नड स्टेट हैं । इसलिये कुछ क्हने से पहले माननीय सदस्य को इस बात की जानकारी रहनी चाहिए। इसलिये मैने कहा कि इस तरह से जो चीजें छेड़ी जा रही हैं, उनका क्या उत्तर हो सबता है ? माननीय सदस्य ने जानना चाहा है कि जलस िकालने के लिये कोई दरख्वारत दी गई थी? मजिस्ट्रेट को दी गई थी प्रौर उसने क्था व्यवस्था की जिसमे शांति बनी रहे। महोदय, मैं नहीं जानता कोई दरख्वाम्त गई या नही गई, जहर गई होगी, इजाजत ली गई होगी। जो भी बटना हुई, पथराव हुम्रा, जुलूक्ष शातिपूर्णथा। इस पथराव के लिये मैंने यडे शन्दों में निदा की जितनी गिवत मेरे पास है उस पूरी शवित से मैने निंदा की है। जिन लोगों ने शान्तिपूर्ण जलुस पर पथराव िया यह एक निदनीय वात है। पुलिस ने क्या किया? पुलिस ने बीच-बचाव कर के जलुस को शांतिपूर्ण निकाल दिया । माननीय भदस्य ने जानना चाहा कि पथराव जिस मकान से हम्रा उसका मालिक कौन है मौर उसकी पालिटीकल लीनिन्स क्या है ग्रीर उसका किसी पालिटीकल पाटीं से िलेशन है। यह मूचना तो गेरे पास नहीं है और नहीं इतने विस्तार में सूचना हो सकती है। यह तो उत्तर प्रदेश विधान सभा में सूचना मांगी जाए तो वहां के गृह मंत्री दे सकेंगे। इसमें मेरे पाम कोई सूचना नही है। उनके विरुद्ध नया कार्यवाही हुई, इसकी सुचना भी मेरे पास नहीं है। 15 म्रप्रैल को जो काऊंटर जलस निकला वह रावतपाड़ा ग्रीर पीपल मंडी के बीच से जुलूम निकल रहा था। जैसे कि माननीय सदस्य कहते है कि दो स्थानों पर पथराव हुन्ना । 15 तारीख को जो जुल्म दूकानदारों की ग्रोर से निकला वह शांतिपूर्ण खत्म हुम्रा । एफ० म्राई० म्रार० दर्ज हुई उसके बाद दोनों तरफ के लोगों को एतराज हुआ। पुलिस ने कोई गिरफ्तारी नहीं की

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क्योंकि इसलिए नहीं की कि टेंशन न बढ़ जाए। जो तनाव पूर्ण स्थिति...

(Interruptions)

श्री देवराव पाटील (महाराष्ट्) : जुलूस ने अब हरिजनों पर . . .

(Interruptions)

श्री धनिक लाल मंडल : बीच में उठ कर टोकना शुरू कर देते हैं। प्रशासन ने क्या किया यह भी मैंने श्रापको बताया कि प्रशासन विजीलेंट रहा । ज्लूस को भांतिपूर्ण निकाल दिया । 23 तारीख को जो मौन जलस निकला, जो हमारी रिपोर्ट है, जो हमको उत्तर प्रदेण भरकार से प्राप्त हुई है, मैं उसी के ग्राधार पर कह रहा हूं, जो प्रोमेशन को संवोंसर करने वाले लोग थे, जो लीडर थे ग्रौर जो ग्रथार्टीज वहां पर थी, एस०एस०पी० कलेक्टर, इन दोनों के बीच में यह बात तथ हो गई कि पीपल मंडी श्रीर रावतपाड़ा से यह जल्स नहीं निकलेगा ग्रौर उसके लिए एक ग्राल्टरनेट रूट तय हो गया। क्योंकि वहां पर तनाव था। 15 तारीख को घटना के बाद वहां पर तनाव था इसलिए डिस्ट्रिक्ट एडिमिनिस्ट्रेशन ने परसुएड किया और वे लोग राजी हो गए। किन्तु जब वहां जल्स पहुंचा तो जल्स ने उधर से निकलने की कोशिश की इसलिए वहां पर टीयर गैस का इस्तेमाल हुग्रा, लाठीचार्ज हुग्रा ग्रौर गिरकुतारियां भी हुई। 35 लोगों की गिरफ्-तारियां की गई। उसके बाद माननीय सदस्य जानना चाहते हैं कि 23 ग्रीर 30 ग्राप्रैल के बीच में जो सत्याग्रह हुआ, कोर्ट में भी शांतिपूर्ण सत्याग्रह हम्रा । 280 लोगों की गिरफ्दारियां हुई जिस में से 220 को छोड़ दिया गया। सनरी ट्रायल चलाया गया ग्रीर एक दिन की हल्की सजा देकर या जो जेल में रहे उसी को काफी मानकर छोड़ दिया गया । उनकी दो मांगे थी। एक मांग यह थी कि जिन लीडर्स की गिरफतारियां की गई उनको छोड़ दिया जाए । दूसरी मांग यह थी कि कसेज बिदड़ा कर लिए जाएं, जो मामला दर्ज किया गया है उसकी वापिस लिया जाए। जैसा कि मैंने भर्ज किया

कि 220 लोगों को छोड दिया गया ग्रौर बाकी लोगो को एडमिनिस्ट्रेशन की स्रोर से कहा गया कि वे ग्रन्ती बेल ले लें हम बेल दे देंगे । केस विदड़ाल का अहां तक संबंध है डिस्ट्रिक्ट एडिमिनिस्ट्रेशन ने कहा कि यह उनके हाथ की बात नहीं है। जो मांगें थी उन मांगो के ऊपर डिस्ट्रिक्ट एडमिनिस्ट्रेशन को पूरी सहान्भृति थी।

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जो भाननीय सदस्य ने यह जानना चाहा कि एक मई, 78 को 80 लोगों की गिरफतारी कोर्ट मे की गयी, वे लोग पुलिस स्टेशन ले जाये जा रह थे तो कितने स्थानो पर लाठी-चार्ज हुआ और गोली चली ? महोदय, मैंने अपने वयान में कहा है कि जब उनको गिरफ्तार कर लिया गया, जो भी वहां सत्याग्रह करने गये थे जब उन्होंने भ्रपने गिरफ्तार कराने के लिये म्राफर किया तो उनको गिरफ्तार कर लिया गया जो कि सिविल डिसम्रोबीडियंस मुवनेंट है इसको जरूर ग्राप जानते भी होंगे यह उसी प्रकार का मुवमैट है जिस प्रकार का मुवमेंट गांधी जी के नेतृत्व में चला था। इस प्रकार जिन्होने स्राफर किया उनको गिरफ्तार किया गया ग्रौर थाने ले जाया गया । लेकिन वहां थाने के बाहर लोग इकट्टे हो गये ग्रीर बाहर जब इकट्ठे हुए तो उन लोगों ने पथराय किया एक रोडवेज की बस को जलाया। महोदय, मैं कहना चाहता हूं कि हमे भी इस बात का भ्रवश्य दुख होता है जब गोली चलायी जाती है ग्रौर लोग मरते हैं। यह घटना तब हई जब उन लोगों को जेल से लाया जा रहा था जिन्होंने भरेस्ट होने के लिए भ्राफर किया था। उसके बाद इनको छुड़ाने के लिए भ्रगर पयराव हो, बसें जलायी जांय ग्रीर इतना ही नहीं उसके बाद प्रदर्शनकारियों ने रेलवे लाईन पकड़ ली, रेलवे लाईनों के पास पत्थर तो काफी माला में मिल जाते हैं यही नही वे घरों की छतों पर चले गये, यह बाते मैं रिपोर्ट के **प्राधार पर कह रहा हूं...**

SHRI M. R. KRISHNA (Andhra Pradesh): From where did you get it?

SHRI DHANIK LAL MANDAL: From UP Government which is primarily responsible for law and order.

SHRI M. R. KRISHNA: But you did not check it up. There is nothing from you. You got it from the police of the UP Government.

श्री धनिक लाल मंडल : तो वे घरों की छतों पर चढ गये और घरों से उन्होंने गोलियां चलायीं ग्रौर इस प्रकार दो स्थानों पर गोली चरी। प्राप यह भी जानना चाहते हैं कि कितने स्थानों पर लाठीचार्ज हम्रा है मौर गोलियां चली हैं। तो महोदय, एक तो घटना घटी जब हरीसिंह ने सेल्फ डिफोंस में अशोक को मारा जिसने कि घर की छत पर चढकर गोली चलायी थी ग्रौर जिसके जबाब मे पुलिस इंस्पेक्टर ने भी गोली चलायी जिससे कि वह मर गया । उसके ग्रनिरिक्त दो स्थानों पर ग्रौर गोली चली । 30 राउंड गोली चली, यदि हरीसिंह को भी लिया जाय तो तीन स्थान हो गये। कूल मिलाकर ग्राजतक वहां 35 राऊंड गोली चली। पांच राऊंड गोली तब पुलिस जगदीशपुर से लौट रही थी कर्फय् का ऐसान करके। इस प्रकार कूल मिलाकर चार स्थानों पर गोली चली ग्रौर 35 राऊंड चली।

श्री बुद्ध प्रिय मौर्य: एक ही टाईम पर?

श्री भनिक लाल मंडल : थोड़े-थोड़े समय के बाद 15 मिनट से ग्राधे घंटे के बीच में...

श्री बुद्ध प्रिय मौर्य : वगैर किसी भ्राफिसर की इजाजत के . . .

श्री धितिक लाल मंडल : ए० डी० एम० के ग्रार्डर से । माननीय सदस्य यह भी जानना चाहते हैं कि कौन-सा गिरोह इसके लिए जवाबदेह हैं । महोदय, जो घटना घटी है उससे यह इन्फरेस होता है कि यह प्रीप्लान्ड था, ग्रागेंनाईज्ड था। जब ग्रागेंनाईजेशन है, प्रीप्लानिंग है तब इसके पीछे कोई गिरोह होता है, उसका कोई मोटीवेशन होता है। माननीय सदस्य जो यह प्रश्न कर रहे है इस वक्त मैं जबाब नहीं बता पाऊंगा कि क्या स्थिति है जांच चल रही है ग्रौर जांच के बाद ही पता चलेगा। एक माननीय सदस्य ने यह प्रश्न किया कि क्या इसके लिए कोई कमीशन बिठायेंगे तो जैसा मैंने कहा महोदय, कि यह राज्य का विषय है लेकिन माननीय सदस्य की भावना को देखते हुए हम उत्तर प्रदेश की सरकार को लिखेंगे कि वे कमीशन बैठाएं, इसकी जांच कराएं।

SHRI K. K. MADHAVAN (Kerala): Sir, I rise on a point of order. I want to ask whether the Home Ministry can escape the responsibility for creating social conditions and a social climate where the Scheduled Castes people have become the worst victims of atrocities perpetrated on them by almost all political groups? How can the Home Ministry say: We have no responsibility? Can the Home Ministry here escape the responsibility...

MR. DEPUTY CHAIRMAN: That will do.

SHRI K. K. MADHAVAN: What is the relevance of the Home Ministry in the Centre? The other day when there was a Consultative Committee meeting for the Home Ministry, I raised the question: What is the relevance of the Home Ministry here? The Home Minister was saying . . .

MR. DEPUTY CHAIRMAN: That will do. You had your say.

SHRI K. K. MADHAVAN: No, no. Have you created any voluntary organisation which is prepared to come forward to prevent such . . .

MR. DEPUTY CHAIRMAN: That will do. Order, order.

SHRI K. K. MADHAVAN: Where is the voluntary organisation? Is it not a disgrace to the nation as a whole? The matter was raised in the U.P. Assembly by the Janata Party members . . .

MR. DEPUTY CHAIRMAN: Order, please. That will do.

SHRI K. K. MADHAVAN: This is being done at the cost of the poor people.

DR. BHAI MAHAVIR (Madhya Pradesh): The hon. Member should have enlightened us as to how long it has taken to create these social conditions? Has it . . .

SHRI K. K. MADHAVAN: Has it ever happend in the past in such a massive manner?

SHRI BHUPESH GUPTA (West Bengal): I have very carefully listened to the statement read out here by the hon. Minister. This statement might have been read out in this House by the DIG of PAC-Provincial Armed Constabulary—of Uttar Pradesh, One would expect a more sensible, more humane and wiser statement coming from the Central Minister on a subject of this kind. One would expect also a measure of sympathy and grief expressed because so many people had been killed as a result of the police firing and others have been injured. In the course of the lengthy statement that he made, you would have noticed not even a word of regret or grief and sympathy to our country men-down trodden, neglected and humiliated--who had been done to death by the forces of law enforcement—as they are called-the ruffian forces of PAC in U.P. Sir naturally we cannot expect a fair statement from him because he is determined to support those criminals who are responsible for this slaughter and blood bath in the city of Agra. What happened? broad facts are well known. The There is no dispute in so far as the facts are concerned. The auestion arises: Could this have been averted? Was everything done in order to prevent the situation from taking this turn, as it did? Was it not possible for the Police to keep the situation at that level when it would not be necessary for it, according to them, to resort to this unprovoked firing to kill people? No explanation to that in the statement at all.

Sir, no wonder the matter has been not only the people agitating Uttar Pradesh-it is reflected in the U.P. Assembly and the Council-but also the rest of the country. And there is demand from U.P.-even from the members of the Janata Party-that Ram Naresh Yadav, the Chief Minister of U.P. is primarily, if not wholly, politically and morally responsible for this slaughter that has taken place in Agra, following the slaughter in Pant Nagar. They have demanded his resignation and we from this House lend our voices to this demand and I also demand that such a Chief Minister should not be there, should not be at the helm of affairs in the biggest State of our country. Shri Naresh Yadav's resignation demand is eminently justified and the Party should see to it that he is replaced by some other Chief Minister. If they have none, they should quit office. This is the first thing. Moral responsibility should be owned up and it is not being owned up. Sir, we read in today's papers in some other connection that so many MPs, Janata MPs UP, have told the Central leadership of the Janata Party that by May 8 the Centre should intervene to get the resignation of Mr. Ram Naresh Yadav. Such is the Chief Minister ruling the greatest State of our country. We have no emergency now. But it does appear that a kind emergency has descended on the State of Uttar Pradesh where almost everyday lathi-charge is taking place. Even yesterday, Sir, in Lucknow, the students of a homoeopathic college had been lathi-charged by the police. Not a day passes without some people being attacked by the police forces and the PAC in one part or another of [Shri Phupesh Gupta]

Uttar Pradesh. So many firings have taken place. Rule of the gun, rule of the lathi, rule of the battons, banditry by the men in uniform, murder those who are supposed to maintain law and order, have become the order of the day in the State of Uttar Pradesh under Mr. Ram Naresh Yadav, What do they say? They say that law and order is a States subject. have been told about this again and again. We are not dealing with an ordinary law and order problem. Does the honourable Minister not know that there are provisions in the Constitution, in the Directive Principles of State Policy in the Constitution and also elsewhere, wherein it is provided that the Central Government must bear certain obligation and responsibility in the matter of governance of the country? Here, Sir, the weaker sections of the community, the Scheduled Caste people, went out for some celebration, well, in a procession and they were attached. Why should have been attacked? That is all that I should like to know. Who are those people who have attacked them? these people were attacked the attackers should have been punished. But the Government forces opened fire on the victims of this attack! Now, there is the story about violence by the demonstrators who wanted to celebrate the birth day of Dr. Ambedkar and, also, later on wanted to take out a procession. They have been accused of indulging in violence. Sir, the truth is otherwise. There is no violence on their part. Violence has been indulged in all along the line by the police forces. They have been provoked. Sir one or two stones has been thrown assuming that they had been thrown, does it mean that I should take out my gun, pull the trigger and shoot down the people in the streets like dogs? Is it the order of the day? There is no other way of dealing with such a situation in this country? Sir, once you start shooting, then a chain reaction follows and you pass on from

shooting to more shooting and that has been the experience of police firing in the country. But nothing has been mentioned in the blessed statement that has been read out blatantly and unabashedly by the Minister of State for Home Affairs. I wish Mr. Charan Singh had been here. But he is ill. I do not wish to say anything about him. But I have taken the words of his deputy here in this matter. Sir, first of all I demand that there should be a judicial inquiry, not a departmental inquiry, into the firing. There should be a judicial inquiry by a High Court Judge at least, and that Judge should be appointed in consultation with the Opposition. When you make an appointment of this type, you must see that the person who is appointed on the Commission of Inquiry demands confidence. And I think should be done in consultation with the opposition in Uttar Pradesh, This is number one. Second, what action has to be taken against the D.I.G.? thing is said about him? We have been told by a newspaper that that day "Husbands' Day" was being observed. We have heard of so many days, but we have never heard of "Husbands" Day. Tomorrow there may be 'Wives' Day, Children Day, Uncles' Day, Sonin-law Day, Daughter-in-Law's Day, and so on...(Interruptions) should like to know whether it is a fact that there was the so called Husband's Day there being organised and I.G. was becoming more of a husband than an I.G., when incidents were taking place. Since it has been reported in the newspapers, we should like to know this. In any case, Sir, ciplinary action should be DIG, PAC. against the Provinicial Armed Constabulary of Uttar Pradesh is notorious for its violence, for its shooting, for its trigger happiness, for its thirst for blood, for its acts of violence against the people, and something should be done about it. What action are you taking against DIG? Even last night there was a firing, I am told. In Uttar Pradesh, so many times firings have taken all over the State. Then we are told that the Uttar Pradesh people have

Suddenly have they gone violent. gone violent? One year ago you were praising them because you their all votes—two-thirds seats anyhow. Having got these seats and entrenched yourselves in power, you have taken to malign the people of Uttar Pradesh. It is not merely ingratitude; it is an insult and affront to the people, which ought to be condemned by Parliament. Our Pradesh people have not become a mob of violent people... (Time Bell rings). They are attacked; they are pounced upon; they are harassed; they are being provoked by an incompetent, by a corrupt, by a soulless, by a cruel, by an arrogant government headed by one man called Ram Naresh Yadav, who is being condemned even by his own party men. Such Government is in power. It is a standing provocation to the people when you put such men in power. The very sight of Naresh Yadav in the authority power in Lucknow is a provocationjust a provocation—to the people in a way. Such people should not be tolerated. Who is going to deal with the political aspect of this situation, in which Ram Naresh Yadav has backing of the Home Minister Mr. Charan Si, gh, and. . .

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BHUPESH GUPTA: finishing. That is why he is continuing in this position. I cannot understand it. During the last few every day the Uttar Pradesh incidents are coming up. Sir, I am not supporting the other regime. But must you follow the example and improve upon it? If they killed ten men, must you kill 20 men? If there had been 20 firings under the Congress rule in one month, must you show your brilliance and excellence by resorting to firing 40 times? Is it the way want to show that you are a better government? . . . (Time bell rings) Is it the way you want to show that you are a better government than

Indira Gandhi's government or the previous government? Is it the way you are dismantling the emergency? Sir, we hear talks about civil liberties in democracy. What are you testing in Uttar Pradesh? What are you doing there? (Time Bell rings). Why is this so in a particular State? We should like to know all these things from the Government.

MR. DEPUTY CHAIRMAN: Please finish.

SHRI BHUPESH GUPTA: We regret that the Prime Minister is not here. He should have been here today. What has Mr Charan Singh said about the central leadership? You can understand that if Mr. Charan Singh makes an indictment, he himself is a party to it. But the trouble is that he thought that he was calling somebody black. But he himself is a party to it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please finish.

श्री शिव चन्द्र झा (विहार) : श्रीमार्, मेरा पाइंट ग्राफ ग्रार्डर है। मैं रूल की किताब पढ़ रहा हूं।

SHRI BHUPESH GUPTA: After the police firing, you show the rule book. It is a joke. It is a colossal joke. It is the joke of the year. What does this rule book contain? Which rule are you reading? Read it.

श्री शिव चन्द्र झा : श्रीमन्, में रूल 180 श्रापके सामने पढ़ देना चाहता हं---

"180(1) A member may, with the previous permission of the Chairman, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a later hour or date.

(2) There shall be no debate on such statement at the time it is made."

श्रीमन्, मैं श्रापसे जानना चाहता हूं कि यहां पर डिबेट इस पर होगी या इसका जवाब श्राप लेंगे ? जो कालिंग श्रटेंगन पर डिबेट हो रही है यहां इसका जवाब श्रायेगा । तो दूसरे जो लोग हैं उनको भी मौका मिलना चाहिए।

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI BHUPESH GUPTA: You don't expect me to say anything on it.

MR. DEPUTY CHAIRMAN: I expect you to finish.

SHRI BHUPESH GUPTA: The hon. Minister should make a brief statement. He has made a very long statement in the beginning. You should have got up at that time. Then we are not debating. Every speech can be called a debate. You are also debating. I am asking questions. I think the hon. Member has no faith in what he has said. He has said it in good faith. I have respect for him. But misunderstanding of rule is not the highest qualification of a Member of Parliament. Now, I am coming to that (Time bell rings) I am finishing.

सदन के नेता (श्री लाल कृष्ण श्राडवाणी):
उप-सभापित जी, माननीय सदस्य ने जो
नियम बताया वह वास्तव में उनके लिए
ग्राण्चर्य की बात होगी क्योंकि वह नये ग्राय
हैं यहां पर। ग्राखिर तो लिखा हुग्रा है कि उसके
बाद चर्चा नहीं होगी। तो भी जिस प्रकार से
यह चल रहा है, यह चर्चा ही नहीं चर्चा की
सीमा भी नहीं है। मेरा निवेदन यह है कि हमारे
यहां पर कुछ परंपरायें हैं। रूल में लिखा हुग्रा
है, लेकिन हम कुछ परंपरायें यहां बनाते हैं
जिनके ग्रनुसार सदस्य सवाल उठाते हैं ग्रौर
उन पर मंत्री जी उत्तर देते हैं। लिकन कोई
नियंत्रण जरूर होना चाहिए। मेरा निवेदन

यह है कि 12 बजे से 1 बजे का समय निश्चित रहे ग्रीर सारा सदन उस पर सवाल करे ग्रीर ग्रगर कालिंग ग्रटेंगन इतना लम्बा हो जाता है कि 1 बजे समान्त नहीं होगा तो मेरा निवेदन है कि 1 बजे लंच के बाद दो बजे उसे फिर शृष्ट कीजिए। लेकिन यह जो एक फ्लैंक्सि-बुल स्थिति हो गई है कि दो बजे ढाई बजे या चाहे जितना समय रहे, यह न हो। यह मेरा ग्रापसे निवेदन है।

1 P.M.

SHRI BHUPESH GUPTA: Sυ, are grateful to the Leader House because he had to say some. thing and he had said something. And he made his presence felt, felt in the typical Advani way. I must say that also. So, I would not trouble any more because he knows what he has said and it makes no sense either to me or to the House or even to him-Sir, all I say now is, the hon. Ministers, when they make ments on such a matter, should themselves investigate and should not just read out the police version. What he had given is really a police version which is not corraborated by what has transpired in the Legislature, even the Janata Party members the UP Assembly are saying-I repeat, what even the Janata members are saying. It is not a party issue. Sir, somehow or the other, the Scheduled Caste people seem to under the additional intensified attack. And I know, Sir, some people encouraging it, vested interests, doubt. But the Home Minister somehow or the other has created the inpression in the country that you can go at the Harijans, you can attack them, whether you are the PAC or a landlord or just an ordinary goonda, and nothing much will happen. And the UP Government has beaten records by adding to that impression. Therefore, Sir, with three demands I sit down. One: Disciplinary action against the DIG, PAC straightaway The Centre should take it up immediately and let the State Government

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act Two: Judicial enquiry by a person of not less than the status a High Court judge to be appointed in consultation with the Opposition in Uttar Pradesh, And there: Last but not the least. we should better climate. It is no use Morarji Desai only appealing to all the Opposition parties to discuss arrive at a consensus in order to maintain peace. We all agree. We are in agreement with him. But then with such a Chief Minister as Mr. Ram Naresh Yadav sitting in a place of position and authority, wielding almost unlimited power as if he is in emergency, Sir, we cannot think of any improvement in the situation. Therefore, on account of the moral responsibility for the shooting at Agra, for the sake of the future and in order to tranquilize the situation, Mr. Naresh Yadav should be asked by the nation-and I think, we should make our voice felt in this-to resign from his post. Well, I am not asking for the Central intervension or any such thing. It is possible for us to raise our voice morally so powerfully that even an unrepentant Ram Yadav finds himself uncomfortable to occupy the chair which he is occupying at Lucknow. Hence, his resignation has become a national necessity. For the sake of Uttar Pradesh and for the sake of the country, it must be ensured. Finally, Sir, Mr. Charan Singh should not protect him because he has become the protector of all the wrong types of Chief Ministers, whether it is Mr. Devi Lal or Mr. Naresh Yadav. I think that Mr. Charan Singh also must bear the responsibility since his hatchet-man is responsible for all that is happening in Uttar Pradesh. Sir, may I therefore end by appealing to our friends of the Janata Party to raise their voice along with others in the country for the removal of Mr. Ram Naresh Yadav from the office of the Chief Ministership? man so incompetent, so aggressive, so indifferent to the rights and liberties of the people, so callous and soulless should not be in a position of such high authority in the interest of the nation, of democrarcy and above all

of the people of Uttar Pradesh. Will you Mr. Leader of the House, kindly convey the sentiments expressed here to your colleagues and to your Ministers in Uttar Pradesh, so that sanner counsel prevail there?

a matter of urgent

public importance

SHRI N. G. RANGA (Andhra Pradesh): Sir, I suggest that we meet again after lunch because there are so many speakers here who want to speak. How do you think it will be possible for us to finish it now? Why don't we meet after lunch?

MR. DEPUTY CHAIRMAN: All right, we adjourn to meet at 2 P.M.

> The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SHRI BHUPESH GUPTA: What is the reply? He has not given reply.

MR. DEPUTY CHAIRMAN: I will request hon. Members kindly to be brief.

SHRI BHUPESH GUPTA: He has to

SHRI DHANIK LAL MANDAL: He wants the reply to be breief.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM-KRIPAL SINHA): He has already And you have expressed replied. your view_point.

श्री धनिक लाल मंडल : महोदय, माननीय सदस्य ने जो यह आरोप लगाया कि मैंने इस घटना की निन्दा नहीं की श्रौर मैंने खेद नहीं प्रकट किया, यह उचित नहीं है। मैं माननीय [श्री धनिक लाल मंडल]

सदस्य को यह कहना चाहता हूं कि मैंने अपने बयान के ग्रार-भ मे ही कहा कि यह द्खद घटना है और इसकी निन्दा होनी चाहिए और पुन: मैंने यह भी कहा कि जब ग्रादमी मारे जाते है तो हमको उसका खेद होता है और मुझे इसका खेद है। प्रश्न यह नही है। प्रश्न यह है कि जो प्रवत्ति पिछले कुछ दिनों में हो गई है, हिसा का वातावरण बन गया है, कानन श्रीर व्यवस्था को ग्रपने हाथ में लेने की वात हो गई है, यह चिता का विषय है। प्रधानमंत्री जी ने सभी पओं से ग्रपील की है ग्रौर उन्होंने यह भी कहा है कि वे शीघ्र ही इस संबंध में सम्मेलन बुलाने जा रहे है जिसमें विरोध पक्ष के माननीय नेताओं को भी बुलाएंगे। उन्होंने यह अपील भी की है कि देश की प्रगति के लिए यह म्रावश्यक है कि विरोध पक्ष इसमें सहयोग करे ग्रौर देश में इस तरह का जो वातावरण बन रहा है, उसको रोका जाए । माननीय सदस्य ने हस्बेंड डे की बात कही । हस्बेंड डे एक ग्रर्में से मनाया जा रहा था। लखनऊ में जो ग्रधिकारी है ...

DR. V. P. DUTT (Nominated); Just like against cruelty to animals.

DR. RAM KRIPAL SINHA: I hope that is not your experience.

श्री धनिक लाल मंडल : उनकी परिनयां साल में एक दिन इक्टठा होती हैं। उसके लिए पहले से समय निश्चित होता है ... (Interruptions) यही तो बता रहा हूं। हस्बेंड भी आते हैं...

SHRI BHUPESH GUPTA: I unlike me you are a husband.

श्री धनिक लाल मंडल : ग्रधिकारियों की पत्नियां एक पर्से से मनाती हैं। यह केवल इस साल की बात नहीं है। यह पिछले दिनों से अधिक।रियों की पत्नियों के लिए एक खास दिन जो मुकरर होता है उसमें सभी ग्रपने पतियों को बुलाली है . . .

SHRI BHUPESH GUPTA. Husband's Day was there?

SHRI DHANIK LAL MANDAL: It was there, It was fixed for 1st May, 1978. It was fixed long before; not on that very date. This date was fixed long before.

public importance

लेकिन इससे इसका कोई संबंध नहीं है। ग्राई०जी० पुलिस को चार्ज किया गया कि वे उसमें व्यस्त थे। ऐसी बात नहीं है। गृह सचिव, ग्राई० जी० पुलिस ग्रीर मुख्य सचिव, ये तीनों रात 9 बजे तक चीफ सेक्रेटरी के रूप मे थे स्रीर सारी चीजों की जानकारी ले ५ हेथे स्रौर निर्देश देरहे थे .. (Interruptions) हस्बेंड डे पहली मईको होता है लेकिन आई० जी० पीय होम सेकेटरी

.... They were in the room of the Chief Secretary till 9 P.M.

वे लोग रात 9 बजे तक जानकारी ले रहेथे, श्रागरा की सारी जानकारी ले हेथे भ्रौर उचित निर्देश दे रहे थे। इसलिए इसका कोई तालमेल नही बैठता...

SHRI BHUPESH GUPTA: How the Husband's Day could be held without any husband at all?

DR. RAM KRIPAL SINHA: You ask the wives.

SHRI BHUPESH GUPTA: Some husbands must have been there. Who were they?

श्री धनिक लाल मंडल : महोदय, माननीय सदस्य ने कहा है कि मैंने जो रिपोर्ट सदन मे पढ़ी वह किसी डी० म्राई० जी० पुलिस की रिपोर्ट थी। महोदय, यह एक बहुत ही खतरनाक सिदधांत होगा, डेजरस प्रिंसिपल होगा क्योंकि हम यहा जो बयान देते है वह राज्य सरकारों से जो हम को खबर प्र.प्त होती है ... जो सूचना मिलती हैं उसी के स्राधार पर हम यहां बयान देते हैं। यदि हम इससे डिपार्ट करें, ग्रलग चलें ग्रौर र*ा*ज्य सरकार हमको जो खबर देती है उससे भिन्न चलें, भिन्न बयान दें तो इसका नतीजा क्या होगा? (Interruptions) उसका नतीजा यह होगा कि राज्य सरकारें हमको रिपोर्ट भी नही देंगी क्योंकि यह उनका विषय है।

AN HON. MEMBER: This is something very strange.

MR. DEPUTY CHAIRMAN: Please listen to him. You will have your say.

श्री धनिक लाल मंडल : मैं माननीय सदस्य को वताता हूं कि यहा उत्तर प्रदेश की घटना हो या वंगाल की घतना हो श्रीर ग्रगर वह सरकार हमको रिपोर्ट न दें, उम घटना के ग्राधार पर रिपोर्ट न दें तो क्या स्थित बनेगी? ग्रान्ध्र में कोई घटना हो ग्रभी घटना हुई श्री थी। माननीय सदस्य जानकारी चाहते थे इसलिए हमने उनको जानकारी दी। यदि ग्रान्ध्र प्रदेश की सरकार जो हमको सूचना देती है, खबर देती है उसके ग्राधार पर हम बयान न दें, एक भिन्न बयान दें तो क्या स्थित बनेगी?

SHRI BHUPESH GUPTA; I understand your point, but then you should have said that you are just reading out the information that has been given by the State Government.

SHRI DHANIK LAL MANDAL: That is what I said, that is in my report.

SHRI BHUPESH GUPTA: But we want your statement and not what the State Government has sent to you. Many times it had happened. We had been in the Government also. Different reports were read out.

श्री धनिक लाल मंडल : तो इसलिए मैंने यह कहा और मैं माननीय सदन के लिए भी रखना चाहता हूं कि माननीय सदस्य जो कह रहे हैं उससे कितनी गलत और कितनी खतरनाक बात होगी । राज्य सरकारें जिस विषय पर रिपोर्ट दें और हम उसकी दूसरी रिपोर्ट दें तो क्या स्थित बनेगी, मैं यही निवेदन कर रहा था।

माननीय सदस्य ने डी० ग्राई० जी० पी० ए० सी० के सस्पेंशन की बात की। उन्होंने कहा कि डी० ग्राई० जी० को सस्पेंड किया जाय। लगर क्यों किया जाये इसके लिए उन्होंने कोई स्रिभयोग नहीं लगाया । डी० स्राई० जी० के विरोध में उन्होंने कोई जानकारी नहीं दी जिसके स्राधार पर हम जांच करवाते स्रौर जिसके स्रान्धार उत्तर प्रदेश सरकार को कहा या लिखा जाता । ऐसी कोई भी सूचना उन्होंने हमको नहीं दी । महोदय, यदि उनके पास कोई सूचना हो कि उन्होंने कोई गलती की हैतो वह मुने दे दें मैं उसकी तहकी कात करवाऊंगा और उसके स्राधार पर कदम उठाऊंगा ।

माननीय सदस्य ने जुडीिशयल इन्कवायशी की बात की । जैसा कि मैंने मौर्य लाहव के प्रश्नों के उत्तर में बताया कि मैं इस संबंध में इस सदन के मानीय सदस्यों की जो भावनायें हैं वह उत्तर प्रदेश के मुख्य मंत्री तक पत्न के द्वारा पहुंचा दूंगा और उस पर निर्णय लेना उनका काम है।

महोदय माननीय सदस्य ने उत्तर प्रदेश की सरकार को खत्म करने की वात की । मैं बहुत ग्रदव से कहूंगा...

SHRI BHUPESH GUPTA: Only the Chief Minister.

श्री धनिक लाल मंडल: चीफ मिनिस्टर सरकार होता है। मैं निवेदन करूंगा कि यह उत्तर प्रदेश की बिधायिका का ग्रधिकार है इस सम्मानित हाऊस का नहीं है इसलिए ग्रच्छा हो कि यह काम उन्ही पर छोड़ दिया जाये।

SHRI DINESH GOSWAMI (Assam): May I raise a point of order? Sir, the reply of the hon. Minister has raised an important question in the House. I will take only one minute.

MR. DEPUTY CHAIRMAN: If it is on the point raised by the hon. Minister, there cannot be a point of order. You can raise a discussion on a separate occasion.

SHRI DINESH GOSWAMI: Sir, my point of order i_S on the reply given by the Minister. You will please listen to me.

MR. DEPUTY CHAIRMAN: I know what you are going to say.

SHRI DINESH GOSWAMY: The reply of the Minister has created a delicate position. The hon, Minister has said that he could not call for another report because it was a matter which is the concern of the State Government and that he had to rely on the State Government's report. If this matter is entirey within the purview of the State Government, then this House has no right to discuss matter. If you read the Calling Attention Motion, it mentions atrocities and killing of Scheduled Caste people. That is a subject which comes under the Central List. Therefore, if we entirely rely upon the report of the State Government on the ground that we cannot go beyond the report of the State Government, this House would be absolving itself of the responsibility to look after the interests of the Scheduled Castes which has been enjoined upon this House by Constitutional provisions. Therefore, if the position is that it is merely a law and order question, then this House has no right to discuss it. But we are discussing it because certain matters pertaining to the Central Government's jurisdiction have come in. Therefore, the hon. Minister cannot absolve himself by merely saying, "I have got no other information". If the entire report proves to be false, can I bring a Privilege Motion against him? He is completely absolving himself from the responsibility this House is absolving itself from the responsibility of protecting the interests of the Scheduled Castes, which is a matter which is within the purview of not the State Government but the Central Government. Therefore, Sir, a ruling is called for from you whether the hon. Minister can take shelter behind the report coming from the State Government. I

can understand that if it is an ordinary matter of law and order, he can take shelter. But this question lates to the matter of Scheduled Castes, which is within our purview. So can he take that shelter?

MR. DEPUTY CHAIRMAN: There is no point of order. The hon. Minister has the right to give whateverinformation is available and put it m whatever manner he likes Mr. Naidu.

SHRI BHUPESH GUPTA: Sir. you have not clarified his point.

SHRI N. \mathbf{P}_{\cdot} CHENGALRAYA NAIDU (Andhra Pradesh): I am very sorry for what has happened in Agra, So many people have died. My sympathies are with their families my sympathies are with the people who were injured in the firing

Sir, on the 14th, the neo-Buddhists wanted to celebrate Ambedkar Day. They went in a procession. The procession was attacked by hooligans, or people instigated by somebody. They attacked them to create trouble so that they can tar the image of the Janata Party, or the image of the Chief Minister. That seems to be the reason. Afterwards what happened was that on the 15th the neo-Buddhists went in a silent procession. Even then the police or the Magistrate who was there did not act. On the previous day when there was trouble, they should not have allowed or given the licence on the 15th again for a procession. They had not done it. I am sorry, on the 15th an antiprocession was there—that is the people who were against these peoplethe hooligans-went in a procession. On the 23rd, the Ambedkar Committee people went in a silent procession. They should not have allowed these things when on the 14th...

SHRT K. K. MADHAVAN: Which one? The silent procession or the other one? How can you prevent a silent procession?

MR. DEPUTY CHAIRMAN: Please let him speak

SHRI N. P. CHENGALRAYA NAIDU: I am not going to speak to your taste. I am here to speak to my taste and on my behalf rather than your behalf.

So, Sir, on the 14th, these people wanted to celebrate Dr Ambedkar's birth-day in a fitting manner. had done it. The Government should have given all protection, the police should have given all protection to the procession. But the police failed to do so. The hooligans, instigated by somebody or by some political party tried to tar the image of the U.P. Chief Minister or the Janata Party. They attacked them. On the next day, i.e. on the 15th, these hooligans took out a procession. How could the police, or the Magistrate, or anybody allow this procession, or give licence for such a procession? But they did it. The U.P. Governshould have taken action ment against those police officers or the Magistrate. They should have suspended the police officers or the Magistrate. They have not done it. Sir, again, on the 23rd April a silent peaceful procession was organised. authorities should The not have given permission for it. Now in spite of this procession being a silent procession there was trouble.

And what happened on the There was a demonstration. police could have managed it but they did not do it deliberately. It appears the police are with the hooligans who created trouble there. They connived with the hooligans. The responsibility, obviously, is that of the police. Obviously, it was all organised on the instigation of somebody and the police opened fire. There is connivance between the police and the hooligans. The police and the hooligans are acting at the instigation of a political party of this country who are cut to tar the image of the Janata Party or the U.P. Chief Minister. The police instead of protecting the peace-loving people have failed in their duty. In view of this, may I know, Sir, whether the Government is going to take action or whether the Government is condoning the attitude of the police?

Sir, this question is connected with the Scheduled Caste people and the Central Government will be within their right to advise the Chief Minister of U.P. to suspend those police people who are responsible for shooting. The magistrate is responsible for giving the shooting order, or the one for allowing to take out this procession must be taken to task. They should be suspended immediately.

Sir, I am very sorry that unfortunately these Harijans are being subjected to this type of trouble in the country. As you might notice the trouble on Harijans started only after the elections everywhere, whether it is in Bihar, or in U.P. or in Rajasthan. In South also in Andhra Pradesh, there was some trouble. A Harijan was beaten to death in the police station itself. In Andhra Pradesh the Congress (I) is in power. But for that incident can we blame the Home Minister Mr. Charan Singh, here? Or should you blame Chief Minister Chenna Reddy? In any case Home Minister Charan Singh cannot be held responsible for that. For that the police officers who were responsible for beating him to death should be punished. Instead of punishing the police officers responsible for that you are blaming Chief Minister Chenna Reddy or the Home Minister here. Why should you blame them? This is something very bad. They are being made a tool.

Sir, I am told that the President of a political party went to Agra before this firing took place. There was no trouble there before that. The leader went there by car, addressed the people, incited them and reached Azamgarh in time. This is how the whole

AN HON'BLE MEMBER: By that leader you mean Mrs. Indira Gandhi?

SHRI N. Ρ. CHENGALARAYA NAIDU: I do not want to name anybody. This is how all this is happening.

Now, the hon'ble Home said that his statement is based on the information received from the State Government. What for is your Special Police Establishment meant? Can you not instruct your S.P.E., to go find out, in co-ordination with the local police? I the Home Department were sincere they could get the correct information. The Home Ministry should be able to get true information about this political leader who went to Agra and fomented trouble? There was already some trouble and leader poured oil over fire and all this happened.

Today everbody is accusing Charan Singh that he is responsible. After all, they want something beat with. They have to accuse the ruling party on one pretext or the other. Whenever a chance comes they want to beat the ruling party.

Sir, I was told that the Communists have no belief in God. But today, I am glad, Mr. Bhupesh Gupta chanted the name " Ram Naresh Yadav," "Ram Naresh Yadav" so many times that I am sure he will definitely go to Swarga. At least in his old age he is remembering God. Sir, this is the fate of this country and this is fate of the Harijans and the backward classes. Political parties want to gamble in their name and harm them. This is very bad. I want the Government, especially the Home Ministry, to be firm and to take severe action against those police officers and magistrates who are responsible for this either here, in Bihar or any other State. They must take action and they must not say it was a law and order situation. This concerns the Harjians and Central Government has got every right to interfere. So they must interfere. Now I ask the Government . whether they are going to get their own information about this political leader who has gone there and instigated these people for some more trou bl_{e} and also I want to know whether they have sent their Special Branch people to find out the truth about what happened there. Will the Government take action against the Magistrate and the police officers who are responsible for instigating this trouble and for shooting the people? Sir, I want to know the answers.

a matter of urgent

public importance

श्री धनिक लाल मंडल . उपसभापति महोदय, मैन प्रश्न का उत्तर दे दिया है ।

SHRI N. P. CHENGALRAYA NAIDU: Sir I have not got the answer from the Minister.

श्री उपसभापति : कुछ तो कहिल ।

श्री धनिक लाल मंडल : मैंने प्रश्नों का उत्तर दे दिया है महोदय, जहां तक जांच की बात है ..

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): He is thank ing you for defending him.

SHRI N Ρ. CHENGALRAYA. NAIDU: Sir, the Minister is discriminating against me. When hon, Shri Bhupesh Gupta and hon Shri Buddha Priya Maurya spoke for half an hour each, his reply lasted 15 minutes but when I speak he takes hardly two minutes to reply. Sir, this is discrimination

SHRI BHUPESH GUPTA: am very sorry if the hon. Member feels that I am being favoured. But he has spoken so beautifully and nicely that it does not call for any reply at all.

श्री धनिक लाल मंडल : मेरे मन में माननीय मदस्य के प्रति कोई डिस्क्रिमिनेशन का भाव नहीं है। परन्तु माननीय सदस्य ने जो प्रश्न किये है, मैंने उनका उत्तर दे दिया दिया है।

श्री मनुभाई मोतीलाल पटेल (गुजरात): एक सवाल का उत्तर नहीं स्राया है। उसमें पूछा गया कि जो पोलिटिकल पार्टी है. उसका क्या कनैक्शन है जो वहां पर गई।

श्री धनिक लाल मंडल : मैंने इस प्रण्न का भी उत्तर दे दिया है। मैंने कहा कि जो घटना घटी, उसका इन् प्रेन्स एक है और जो यू०पी० की सरकार जाच कर रही है, उसी से तथ्य ग्रायगा। ग्रभी मैं किसी पार्टी या किसी प्रप् को ग्राइडन्टिफाई नहीं कर सकता, क्या मोटिवेणन था उसका, यह भी नहीं वता सकता जब तक कि जांच नहीं हो जाती है और हमको रिपोर्ट ही मिलती है।

श्री भोला पासवान शास्त्री (बिहार): उपसभापति जी, श्रागरा में जो घटना घटी उसको मैं बड़ा ही दुर्भाग्यपूर्ण श्रीर दुखद मानता हं। जब गृह मंत्री जी श्रपना वक्तव्य पढ़ रहे थे तो मैं उसको बड़ी गौर में सुन रहा था श्रीर जब उन्होंने पढ़ना खत्म कर दिया तो मेरे मन पर जो इम्प्रैणन पड़ा, वह यही पड़ा कि जो श्रागरा में दुर्घटना घटी उसमें यू०पी० सरकार की जवाबदेही है, एडमिनिस्ट्रेणन ने वहां काम नहीं किया । एडमिनिस्ट्रेणन का पूरा-पूरा फेल्योर है। इन्होंने भी कन्डैम किया है, कहा है कि हमने काफी कन्डैम किया वात है। दंह तो खुद भी नहीं जानते हैं। दो जो रिपोर्ट श्राई है, उन्होंने भी कन्डैम किया

है। कभी-कभी मंत्री भी कन्डैम करते हैं कि राज्य मे जो काण्ड होगा तो सिवाए राज्य सरकार की एजेन्सी पर डिपण्ड करने का मेरे मामने कोई सवाल नहीं है, एक बात है, क्योंकि वे तो प्रत्यक्ष वहां नही होते, न गृह मंत्री होते हैं। लेकिन यह कभी भी नहीं हुग्रा है कि राज्य सरकार जो रिपोर्ट दे दे, उसको यह यहां पढ दें । यह कभी नहीं होता है । यह राज्य सरकार ग्रौर केन्द्र सरकार के बीच की बात है। यदि उस रिपोर्ट को मत्य मान कर के ब्राते हैं, तो क्रापको यह स्वीकार करना पडेगा कि जो लिखा है, वह मही लिखा है । इस बहस ग्रापको यहां पर जवाब चाहिए। लेकिन यह तो हम लोगों की बात हुई । राज्य सरकार श्रीर केन्द्र सरकार के बीच में जो बातें होती हैं उनमें कहां क्कावट है केन्द्रीय मंत्री को या गृह मंत्री को चीफ मिनिस्टर में या चीफ सेकेंटरी से यह दरयापत करना चाहिये कि ग्रमली बात क्या है ? ग्राप कहो कि हमको पालियामेंट में जवाब देना है। यहां के मेम्बरों की फीलिंग को ग्राप जानते है। वह तो ग्राखिरी मृत है बचाव का कि राज्य सरकार जो रिपोर्ट भेजेगी उसे ग्राप बता देंगे । उसके म्रलावा म्रापका क्या बचाव हो मकता है ये तो सोचें। यह तो आखिरी महारा है लेकिन इस सहारे से वेशी दिन काम नही चलेगा।

हरिजनों की समस्या राष्ट्रीय समस्या है। आपकी सरकार कहनी है, प्राडम मिनिस्टर कहते है कि यह राष्ट्रीय समस्या है और राष्ट्रीय स्तर पर हल होनी चाहिए। आप उनको पूछ सकते है कि आपको यहां जवाव देना है। उन्होंने लिखकर जवाब भेज दिया, आप उनसे कह सकते थे, सवाल पूछ सकते थे कि मैंबरों की यह फीलिंग है। आप उनको कास करते कि जो रिपोर्ट आपने पढकर मुनाई है उसके बारे ने पहने अपने माइड में खुलास। करके आते तो आपको यह नहीं कहना पड़ता कि जवाब नहीं देगी तो हम क्या करें?

[श्री भोला पासवान शास्त्री]

गृह राज्य मंत्री सदन के दया के पाल है। दया के पात होने मे श्राप शासन नहीं चला सकते है।

श्री उपसमापति महोदय, मैं श्रापको वताऊं कि जब मै मुख्य मंत्री था बिहार में तो मुझे रिपोर्ट मिली कि एक कैदी ने बाकीपुर जेल में फांसी लगा ली है । मानिंग मे हम सेशन में आये थे तो कर्प्री ठाकुर श्रौर तिवारी साहब थे, उन्होंने कहा कि जुडिशल इंक्वायरी होनी चाहिए। सबेरे में ही हड़ताल कर दी। जो कुछ करना था, करना चाहिए था उन लोगों ने किया । हमने वलाकर पूछा ऋई० जी० प्रिजन को तो उन्होंने कहा कि हमको तो यही रिपोर्ट मिली है। मैंने पूछा कि कैसे लगाई फांसी तो बताया कि धोती खोलकर गले मे बांधकर लटक गया स्रोर मर गया । रिपोर्ट यह कहती थी। ग्रब हम लोग तो जेल में रहे हुए हैं तो हमको शक हुम्रा कि वहां पर लोग सोये हुए थे ग्रौर सभी केदी थे। उनके बीच मे वह धोती खोल कर गले मे बांधकर नहीं मर सकता। यह कामनसेंस की बात है वह ग्रादमी मारा गया था, कैदियों मे ग्रापस में झगडा था उसका गला घोट दिया गया ग्रौर उसको मार दिया गया । तो सबसे पहला काम हमन किया वह जुडिशियल इंक्वायरी का किया, इसकी जांच होनी चाहिए। तो अगर नही पूछा जाए मान लीजिए तो गह मन्नी को जो रिपोर्ट मिली वही पढ़ देंगे। तो इससे ग्रापका काम चलने वाला नहीं है । रिपोर्ट पढ़ते पढ़ते, सुनते-सुनते हम लोगों का धैर्य नहीं रह गया है । ध्तना बड़ा काड ग्रागरा मे हो जाए. जौ कि हमारे बगल मे है । तो इसको सच्चाई श्रापको जाननी च।हिए । रिपोर्ट पढ़कर स्रापका काम खत्म नहीं होता । भें जानता हु कि सरकार के लोग अन्दर से तो घुटते है, भीतर से रोते रहने हैं, ऊपर से मुस्कारते हैं। वह कठिनाई मैं जानता हुं। लेकिन यह ऐसा

मामला है कि हरिजनों के जलूस पर, डां अम्बेदकर साहब के जलूस मे, प्रोसेणन में वह घटना हुई है जो ग्रभी तक कभी गहीं हुई है । वहां पर ट्रुप्स बुलाये जाते हैं। ट्रुप्स जाने का मतलब ग्रापका है। वह तो गवर्नमेंट ग्राफ इंडिया की है। ग्राप पूछ सकते है कि क्या सीरियसनैस थी कि ट्रुप्स बुलाये गये।

दूसरी बात जो श्राप कहते है कि इंक्वायरी हम नही कर सकते हैं क्योंकि स्टेट सब्जेक्ट है, वह ठीक नहीं क्योंकि मैं गलती नहीं करता तो हिन्दू-म्स्लिम राइट्स हुएथे, आप स्पीकर थे वे जानते है, यहा से कहा गया कि त्राप इंक्वायरी बैठाइये । यहां से इंक्वायरो वैठाई गई, दयाल कमीशन वैठाया गया जिसकी रिपोर्ट लाइब्रेरी में है । स्नाप कैसे कहते है कि हम नही कर सकते। करना चाहें तो वह कर सकते हैं। स्रागरा हमारे देश में है । अगर कोई स्टेट गवर्नमेंट वह व्यू ले कि हम इंक्वायरी नहीं करेगे तो भ्राप बैठे रहेंगे ? भ्रापको जवाब देना होगा ठीक-ठीक । इसलिए ग्राप टालमटोल करके नही जा सकते है। इतनी जानें चली गई, 7-8 ग्रादमी मारे गये हैं, ट्राप्स चले गये है, यह क्या ऐडिमिनिस्ट्रैशन है भ्रापका ? यह एडमिनिस्ट्रेशन है आपका। यह साधारण ला एंड ग्रार्डर की बात नहीं है। समाज जो सबसे पिछड़ा समाज है दिन-रात ग्राप उसकी दुहाई देते रहते हैं ग्रौर कहते हैं कि हम हरिजनों के लिये यह कर रहे है, वह कर रहे है, ऋाज वही हरिजन मारा गया है, पूलिस फायरिंग से मारा गया है श्राप के पास रिपोर्ट ठीक नहीं है। श्राप उससे पीछे नहीं हट सकते । श्रापके चीफ मिनिस्टर से ग्रसेम्बली में भी पूछा गया है, ग्रखबारों मे छपा है । उन्होंने कहा <u>है</u> मेरे पास पूरी रिपोर्ट नही है । मेरा कहना है उनकी ग्रंपनी संतुष्टि के लिये स्वयं ग्रागरा जाना चाहिये था । यह ठीक है सब बातों की जानकारी वहां बैठे नहीं मिल सकती। यह मुमिकन भी नहीं है।

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श्री ग्ररिवन्द गणेश कुलकर्णी : वह कैसे जायेंगे वह तो पालिटिवम मे हैं। किसी को लाते हैं किसी को निकालते हैं। उनके लिये ग्रपनी कुर्मी को बचाने का प्रोग्राम है।

श्री भोला पासवान शास्त्री: मैं बताना चाहता हु कि ग्रगर कही कांड होता था ग्रपने राज्य में और रिपोर्ट से संतोष नहीं होता था तो में अपने आप से जाता था। मैं आपको बताऊं कि यहा खबर पहुंची है कि बिहार मे 26 परसेंट रिजर्वेशन के लिये जो ग्रांदोलन चल रहा है उसमें वे ही लोग हैं जो परसेंट रिजर्वेशन के फेवर मे है। उन लोगों ने प्रोमैशन निकाला । जब जयप्रकाश नारायण को 75 लाख की थैली भेंट की गई थी तो उस वक्त भी लाठी चार्ज हम्रा था। वह जो प्रोसैशन निकला था वह भी बैकवर्ड वलाम के लोगों का था। लाठी चार्ज हम्रा था। खैर बात यह है कि रिपोर्ट यह है कि चीफ मिनिस्टर बयान देना चाहते थे जबिक बयान टाइप होने के लिये सेकेटेरिएट के टाइ-पिस्ट के पास गया तो उसने टाइप करने से मना कर दिया । उसने कहा कि किसी दूसरे से टाइप करा लो। जब यह हालत हो जाती है तो आप यह समझते हैं कि इस तरह से आप का एडिमिनिस्ट्रेशन चलेगा । आपके श्रान के बाद लोगों के मन में जो भावना बन गई है वह ग्रब उभर कर ग्रा रही है। जब हम को यह रिपोर्ट मिलती है तो हम को आभवर्य होता है। हम सोवते हैं कि क्या ऐसा भी हो सकता है ? लेकिन हुआ है । यह आपके प्रशासन का स्तर है। इसलिए मैं कहता हूं कि यह साधारण बात नहीं है। म्राज प्राइम मिनिस्टर इस बात को कहते हैं कि मेरे जाने से अगर स्थिति सूधरती है तो मै जाने को तैयार हु। मेरा कहना है कि इसमें जाने की बात नहीं है उनके जाने से भी समस्या हल होने बाली नही है । उनके जाने की जरूरत नही है । यह प्राइम मिनिस्टर रहते है या ग्रीर कोई प्राइम मिस्टिर ग्राता है उससे

समस्या हल होने वाली नहीं है । बार् जगजीवन राम भी होम मिनिस्टर बन जाते हैं तो मेरा यह निवेदन है कि उनसे भी समस्या हल होने वाली नहीं है । मन् स्मृति में हिन्दू जाति की जो कल्पना है वह ग्रासली हिन्दू जाति की कल्पना है । शेडयूल्ड कास्ट्स की समस्या काफी हद तक बढ़ गई है। वह ग्रपने कुछ ग्रधिकार समझते हैं। बर्-बेटियों के भी अधिकार हैं। हरिजनों की बहु-बेटियां भ्रपने भ्रधिकार मांगती हैं तो उन पर गोलियां चलती हैं। इसके विरोध में फायरिंग होती है । उनको पकड़ा जाता है। यह है म्रापका एडिमिनिस्ट्रेशन । म्राप इधर-उधरकी बात कह कर यहा से निकलन चाहेंगे तो हम प्रापको यहां से निकलने नही देंगे। स्राप यह वह सकते हैं कि हरिजन जागरूक हो गया है । वह ग्रव ग्रपने ग्रधिकारों के लिये खड़ा हो गया है । स्नाप यह स्रपने श्राग्मैंट मे वह सकते है लेकिन मैं कहना चाहता हं कि वह क्या ५ रेगे। उनके मिनिस्टर, चीफ मिनिस्टर ग्रौर दुसरे ग्रादमी उनके घर के हैं। मैं कहना चाहता हूं कि स्नाप उत्तर प्रदेश के रहने वाले है यह उत्तर प्रदेश की ही बात नहीं है सारे देश की बात है। मेरा विश्वास है कि प्राइम मिनिस्टर या जगर्ज।वन बार् श्रनशन करके मर भी जायेंगे तो भी यह समस्या हल होने वाली नहीं है। यह हिन्दू समाज मरने की परवाह नहीं करेगा। हिन्दू समाज तो अधिक स्थिति से गरीब है । उसकी म्राथिक स्थिति खराब है। वह अपने को प्रोटेक्शन नहीं दे सकता। मैं इय बात को जानता हं कि समाज में जो गराब ग्रादमी है, जो हरिजन है, अगर वह थाने में जाता है तो उसकी रिपोर्ट लिखा नहीं जातो है । उसकी कोई नहीं सुनता है । मजिस्ट्रेट भी उसकी बात नही सुनता है । मैं इस सम्बन्ध मे कई उदाहरण जानता है, लिकन उनको यहा पर कोट करने की जरूरत नहीं है। ग्राप जानते हैं कि हमारे देश के सभा राजनैतिक दल यह

[श्री भोला पासवान शास्त्री]

कहते हैं कि हमने हरिजनों के लिए यह किया. वह किया । लेकिन इतना मैं जरूर कहना चाहूंगा कि जनता पार्टी ने श्राज तक हजिरनों केलिए कुछ नहीं किया है । मस्री ने प्रधान कहा है कि पांच वर्ष के ग्रन्दर हम इस समस्या को हटा देंगे। मैं समझता यह उनकी फीलिंग है। केवल दुख प्रकट करने श्रीर इस तरह के काण्डों को कन्डेम कर देने से यह समस्याहल होने वाली नही है। जब तक म्राप इन जातियों के लोगों को प्रोटेक्शन नहीं देते हैं तब तक यह समस्या हल होने वाली नहीं है। मैं यह भी कहना चाहता हूं कि अगर आप इन लोगों की रक्षा नहीं कर सकते है और इस समस्या को हल नहीं कर सकते हैं तो मैं जानना चाहता हूं कि ग्राप किस मर्ज की दवा हैं [?] आपको गद्दी पर क्यों बैठाया गया है ? म्राप जानते हैं कि सरकार में कभी भी वोक्यूम नहीं रहता है। स्राप नहीं रहेंगे तो दूसरे लोग सरकार मे आएंगे। यह एक बुनियादी बात है कि म्राप यहां पर डिस्ट्विट मीजस्ट्रेट से जो रिपोर्ट ग्राती है उसको पढ़कर सुना देते है। मैं इस संबंध में ग्रापकी कठिनाई को समझता हं, लेकिन इस बारे में आपकी भी कोई कम जिम्मेदारी नही है। स्राप जानते हैं कि गांधी जी ने हिन्दू-मुस्लिम के लिए ऋपनी जान दे दी । यहीं दिल्ली में उनकी जान गई। उनके पास केवल-मात्र एक शरीर था, वह भी उन्होंने दे दिया । यह समस्या कोई साधारण समस्या नही है । इसको स्नाप हल्के ढग सं मत लीजिये। ग्रापने पीडित परिवारों को पांच हजार रुपये दे दिये या कूछ जमीन दे दी, यह तो एक है हो साधारग वात है कि ग्रापने उनको शांत करने के

लिए या उनके ग्रांसू पोंछने के ऐसा किया हो । यह भी हो सकता है कि इस हाउम को शांत के लिए ऐसा किया जाता हो। यह एक तरीका है। इस प्रकार में यह समस्या हल नहीं हो सकती है । श्राज तक हमने यह कभी भी नहीं था कि डा० ग्रम्बेदकर जी के *नाम* पर निकाले गये जुलूस पर इस प्रकार पथराव हो ग्रीर पांच या मात श्रादमी मारेगये हों। जब रेडियो में मैंने इस प्रकार कासमाचार सुना समझा कि ग्रब यह ग्रागरा का यह झगडा ममाप्त हो गया है । लेकिन बाद मे फिर सुना कि एक ऋादमी और मारा गया है। हमारे राज्य मंत्री ने कहा कि हम इस हाउस की फीलिंग को राज्य सरकार तक पहचा देंगे । उसके बाद हमारा कोई ग्रधिकार नहीं है ऋापको खुद मालूम नहीं है कि ग्रापके ग्रधिकार क्या है। दुखद बात तो यह है कि हमारे देश में चिरागतले **ग्रंधेरा हो रहा है । जिनके पास अधिकार** हैं वे कहते हैं कि इस मामले में हमारे पास अधिकार नहीं हैं। आपको यह मा**लूम** होना चाहिए कि ऋधिकार प्राप्त किये जाते हैं। ऋरापने कहा कि हम इस सदन की भावनाम्रों को उत्तर प्रदेश की सरकार तक पहुंचा देंगे। लेकिन मैं कहता हं कि आप यह वायदा कीजिये कि हम उत्तर प्रदेश की सरकार से यह कहेंगे कि वह इस सारे मामले की जुडिक्षियल इन्क्वायरी करवाये । मैं जानता है कि स्राप राज्य मंत्री हैं स्रौर स्नापको गृह मंदालय के सकेटेरिएट से जो कुछ लिख करदिया गया है उसको स्राप यहां **पर** पहुंकर सुना देते है। जो ग्रापके श्राफिस वालों ने ऋापको सलाह दो, वह ऋापने यहां पर कहदी। मैं यह भी जानता है कि ऋापने इस मामले के संबंध में डिस्कणन किया होगा। हम तो यह चाहते है कि ग्राप

मामले की जडिशियल इन्क्वायरी करवाइये । उत्तर प्रदेश सरकार की तो बाद में श्राएगी, लेकिन मैं यह जानना चाहता हं कि श्राप क्या यह फील करते है या नहीं कि इस मामले की जुडि-शियल इन्क्वायरी होनी चाहिए ? मैं पृछता हं कि स्राप उत्तर प्रदेश सरकार से यह क्यों नही कहते है कि इस मामले में हमारी भी जवाब देही है, इसलिए स्राप इस मामले की ज्डिशियल इन्क्वायरी करवाइये ? ऐसा कहने मे श्रापको क्या संकोच है ? क्या स्रापको उत्तर प्रदेश का चीफ मिनिस्टर खा जाएगा ? क्या वह कोई बाघ है कि स्रापको मार देगा ? स्राप लोग यहां षर मरने वालों की संख्या बना देते है ? मै पुछना चाहता हूं कि क्या इस संबंध मे ब्रापका कोई कर्त्तव्य नहीं है ? समाज में कमजोर वर्ष के लोगों पर इतने बड़े श्रत्याचार हो रहे हैं. लेकिन ग्राप उसकी ग्रहमियत को समझ नही वेशी श्रन्भव है। इसलिये मैं श्रम्भव की बात करता हूं। स्राप उन से कहिये आरेर यह वायदा करके जाइये कि स्राप कहेंगे कि यह जो फार्यारग हुई है उसको सब जगह कंडेम किया गया है। यह बरदास्त करने के बाहर की बात है जो जलूस पर इस तरह से हुआ। भीतर से जो कुछ हुन्ना हो वह मैं नही कह सकता। जब मैं पेपर पह रहा था तो उससे लगता था कि स्लैकनैस ग्रान दि पार्ट ग्राफ दि यु पी० गवर्नमेन्ट यह हुन्ना। यह कैसे इतना बडा काड हम्रा यह बात म्रापको उनसे कहनी चाहिए। दूसरी बात उनसे कहिये कि उसके लिये एक जुडिशियल इन्क्वायरी बिठाइये और ग्रगर ग्राप जुडिशियल इन्क्वायरी नहीं बिठाते तो हम इसके लिये उन्क्वायरी बैठायेंगे। मै ग्रापसे निवेदन करना चाहता ह कि इसके लिये ग्राप हिचकिचायें नहीं। यह मत समझिये कि हमने तो इसको अस्वीकार कर दिया ग्रौर ग्रब कहने में लाज लगती है कि कैसे कहे। ग्राप यह बात मत सोचिये। जो ठीक बात है उसको करिये। देर ग्राइये दूरुस्त श्राइये। स्रपनं हौसलं की बढ़ाइये स्रौर चौफ मिनिस्टर से कहिये। वहत दफा कहा

गया है इंडिया गवर्नमेंन्ट की तरफ से स्टेट गवर्नमेन्ट को। यह ला एण्ड स्रार्डर का सवाल है। वहां का जो चीफ सेकेटरी है वह ब्राई० ए० एस० आफिसर होता है और उस पर श्रापका कन्ट्रोल है, वह श्रापके हाथ में हैं। मै जानता हुं कि चीफ मिनिस्टर के खिलाफ भी जब यहां से कहा जाता था तो वे लोग चीफ मिनिस्टर की बात नहीं मानते थे. यहां की बात मानते थे। उनकी सर्विस क्योंकि होम मिनिस्टी के हाथ मे है। फिर चीफ मिनिस्टर **ब्रापके कूलीग है। यदि वह भी** चाहने है ग्रौर ग्राप भी चाहते है तो फिर मुश्किल क्या है, ग्रापको कौन रोकता है कि जडीशियल इन्क्वायरी न हो। हमे वेलछी काड की याद है। यहां पर उसके बारे मे बहस हुई। वेलछी की जब पहली रिपोर्ट ग्राई तो गह मंत्री खद जवाब देरहे थे। एम० पीज० का एक डेलीगेशन वहां गया। उन्होने कहा कि चौधरी चरणिसह को क्योंकि वह सरकारी रिपोर्ट थी. इसलिये उस पर बोलना था ग्रौर वह उस पर वोल चुके । उन्होंने ग्रपनी रिपोर्ट दी ग्रौर उसको देखने के बाद उन्होंने महसूस किया कि हा, इसमें कुछ सच्चाई माल्म पडती है। यहां जुडिशियल इन्क्वारी करने पर बडा हंगामा हम्रा, झगड़ा हुम्रा था। उन्होंने कहा कि बिहार के चीफ मिनिस्टर कर्परी ठाकर ने 5 सदस्यों की एक कमेटी बना दी है और क्योंकि कमेटी बनी हुई है स्रसम्बली के जरिये, उसकी रिपोर्ट स्रा जाय, फिर विचार किया जायेगा कि क्या होगा ग्रौर क्या नहीं होगा । उस समय यह नही था कि जडिशियल इन्क्बायरी नहीं करेंगे । इसके बारे में रिपोर्ट ग्राने पर मोचा जा सकता है वह रिपोर्ट ग्राई या नही ग्राई, हम लोगों के पास इसकी कोई खबर नहीं है। वेलछी के बारे में श्राप कह रहे है कि इतने सौ रुपने दिये गरे। ज्डिशियल इन्क्वायरी क्या हई, उस कमेटी ने क्या रिपोर्ट दी, उसकी हम लोगो के पास कोई खबर नही है।

श्री उपसभापति । ग्राप उनको उत्तर दे देने दीजिये ।

श्री भोला पासवान शास्त्री : उत्तर दे दिया है। वही दे दिया है। स्राप भी उन्ही की बात करते हैं।

श्री उपसभापति : मैं तो समय की बात कर रहा हं।

श्री भोला पासवान शास्त्री : जरा सा हमारी तरफ भी ताकिये। स्रकेले सरकारी पक्ष की तरफ ताकियेगा तो यह बडी खराब वात है, बड़ी जबर्दस्त बात है। ग्राप तो कम से कम पक्षपात रहित हैं ही लेकिन कभी चेयर भी गलती करता है स्रौर भयंकर गलती करता है। मैं यह कहता हूं खैर छोड़िये इस बात को।

श्री उपसभापति : मैं तो केवल समय के लिये निवेदन कर रहा था। स्राप इसमें 4 घंटे की बहस कीजिया। मुझे इसमें . . .

श्री भोला पासवान शास्त्री : मैं चार घंटे के लिये निवेदन नहीं कर रहा हूं। हमारा समय कोई सीमित है ? मैं श्रापके कहने से बैठ जाऊंगा । अगर भपेश गप्त नहीं बैठेंगे तो बिठायेगे उनको ।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister.

श्री उपसभापति : जैसे ग्रापसे निवेदन कर रहा हं वैसे उनसे भी निवेदन कर रहा हूं।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister. He knows the trick of the trade . . .

श्री भोला पासवान शास्त्री : तब तो हम भी भूपेशगुप्ता, श्री कल्पनाथ राय ग्रौर श्री मोर्य जैसे मिल्लों का रास्ता श्रयनाये, तभी समय दीजियेगा हमको यह तो हैरत को बात है, स्राम्चर्य की बात है कि स्रापका मन उकता रहा है। हम इतनी ग्रहम बात कर रहे है हरिजन मारे गये है क्या यह मामुली बात है ? अगर

बड़ी जाति का एक भ्रादमी भी मर जाता तौ फिर ग्राप देखते कि क्या होता यह बहुत दुखद बात है कि होल हाउस सदर, ग्रौर चेयरमैन ऐसे है कि कोई फीलिंग नही है। इस लियें ..

a matter of urgent

public importance

श्री बुद्ध प्रिय मौर्य: ग्राप इस बात को क्यों भल जाते हैं कि जें पी को जरा लाठी का खुस्सठ लगी थी तो दोनों सदनों को कबड्डी का ग्रखाडा बना दिया था ग्रापके दल वालों ने।

SHRI BHUPESH GUPTA: Sir, we have a golden triangle in this matter: the ex-Chief Minister, the ex-State Home Minister sitting in the Chair, and the State Home Minister. Between three of you, you should guide us in this matter.

श्री भोला पासवान शास्त्री : ग्राप जानते है कि जब ग्राप स्टेट मिनिस्टर थे तो ग्राप खद रुपसपुर में जांच करने के लिये गये थे।

ARVIND GANESH KUL-KARNI: Sir, may I make a submission? Shri Bhola Paswan Shastri is a respected leader of our country. In view of what Shri Shastri submitted, would you please direct the honourable Minister that he must come out with full facts? Would you please direct the Government that they must appoint a commission Chief Minister of Uttar Pradesh is not going to do it? Otherwise, we have no interest in this debate here. We will all stage a walk-out.

श्री भोला पासवान शास्त्री यह तो मैं भानता हूं आपका जा भी आदेश होगा हम उसी डिसिपलेन में रहेंगे। लेकिन ग्रापकी भी फीलिंग है ग्राप भी ग्र दमी है, ग्राप चेयर मैन है और ग्रापकी भी ग्रपनी फीलिंग है। मै चेयर पर कोई रिफलेक्शन नहीं करता हं। इस सदन में जब हरिजनों की बात होती है हमे रिफलेक्शन गही कहना चाहिए, अगर ठीक नहीं कह रहा तो वाध्य ले लेगें लेकिन चेथर की तरफ से हमको हैल्प मिलनी चाहिए।

वह हेल्प नहीं मिलती है। इसरे कामों में देखते हैं वहां पर श्राप बहत सीरियस हो जाते है ग्रगर इस ग्रागस्ट हाऊस मे हम को मौका नहीं मिलेगा तो हम कहां जाएंगे। क्या यह हाऊम किसी खास ग्रादमी के लिए है किसी खाम जाति के लिए है। मैं तो फीलिंग की बात कह रहा है। ग्रागर ग्रागरा मे जुडिशियल इन्क्रवागरी नहीं होगी, सरकार बादा नहीं करेगी तो में यह कल्ना चाहता हं कि हम इस सरकार से काई भी उम्मीद नहीं कर सकते हैं। इस श्रागस्ट हाऊस मेइस पर जरुर विचार होना चाहिए । मैं देखतः हं मामुली सी दात में ज्यिडिशियल इन्क्यायरी वैठा देते हैं लेकिन इतना वड़ा काम हो गया है इसको स्राप हंसते हंसते और मुस्कराते हुए ले रहे है। इसी को देख कर बाहर के लोग जो जल्म करते है, वे कैस खश नहो होगें, पुलिस कैसे खुश नही होगा। कहां जास्रोगे ? राज्य सभा में चेथरमैन हमारा, होम मिनिस्टर हमारा प्राइम मिनिस्टर हमारा, श्राप थाने से लेकर जहां जाएंगे वहा पर ऐसे ही होगा। हमारा चेयरमेन नही है। यही तो फीलिंग है, हरिजनों की भी यही फीलिंग है। हम इस वडे हाऊस मं कहते हैं स्नायको डायरेक्शन देनी चाहिए, चेयरगैन को डायरेक्शन देनी चाहिए कि इसमें ज्यडिशियल कराम्रो । ज्यडिशियल इन्क्वाथरी कराने ५र श्रापको कौन भी लाज लगती है ? यह तो एक जस्टी-फाइड डिमांड है । इसमें ग्रापकी क्या तोंहीन हो जाएगी ? सरकार तो ऋपने चौकीदार से भी हार जाती है तो भी बनी रहती है। फिर यह तो एक बड़ा काम है। सरकार कभी छाटी नहीं होतो है। सरकार तो सरकार है। यह धनिक लाल मंडल, चौधरी चरण सिंह या मोरारजी भाई का सवाल नहीं है, यह तो सरकार का सवाल है जिसके कि ग्राप दिन रात होल पीटते हैं। स्राप वायदा कीजिए। मैने जा सजेशन दिया है कि ज्युडिशियल इन्क्वायरी कराग्रो ? ग्रगर ग्राप तैयार नहीं है या ग्रापको पावर नहीं है तो यह भी कह सकते है कल भी बायदा कर सकते है। ग्रगर ग्राप अपने

श्राप नहीं करते तो कम से कम किसी के निखान पर वायदा कर दो। मैं तो यह चाहता था कि धनिक लाल मंडल जी के दिल से यह बात उठतो ग्रीर यहा ५२ कह देते कि ग्रापके बोलने की जरुरत नहीं है हम ज्यडिशियल इन्यवार री वैठ। देंगे भले ही उत्तर प्रदेश सरकार बैठाए था न बैठाए । हम तो यह जम्मीद करते थे पता नही क्या ऐसी चीज है कि विमाग का दरवाजा खुलता ही नहीं है। खैर जो भी हो ग्राप वायदा कीजिए कि इसने ज्युडिशियल इन्क्वायरी करा-एंगे। ग्रगर ज्यडिशियल इन्ववायरी नहीं होगी ता हम तमाम अपोजीशन के लोगे सो चेग कि श्रागे क्या कार्यवाही की जाए।

a matter of urgent

public importance

SHRI L. R. NAIK: On a point of order. We have heard with rapt attention hon, Member Shri Naidu speaking about certain acts of the Police officers. And he asked how the Home Minister of the Government of India or a Minister of State could be held responsible for those acts. That was his point. In reply, the hon. Home Minister thanked him. In my opinion mere thanking is not a proper reply. What has to be noted is that in a Parliamentary set up or in a Parliament....

MR. DEPUTY CHAIRMAN: Let the Minister reply to the points raised earlier.

SHRI L. R. NAIK: I am finishing. What is missing is....

MR. DEPUTY CHAIRMAN: Let the Minister say what he has to say on the points raised earlier.

श्री धनिक लाल मंडल : श्रीमन, शास्त्री जी ने जिन भावनात्रों के साथ ग्रपनी बात को रखा है, मैं निवेदन करना चाहता हूं कि सरकार का टाल मटोल करने का कोई इरादा नहीं है लेकिन मैं स्पष्ट करना चाहता हूं कि माननीय सदस्य कह रहे थे कि हमारे मन में एक गांठ है। मेरे मन में किसी प्रकार की कोई गांठ नहीं है और माननीय सदस्य मुझे जानते हैं। [श्री धनिक लाल मंडल]

जब वह खुद चीफ मितिस्टर वने थे—मैं एक मजबूत इरादें का ब्रादमी हूं, सवाल यह नहीं है। सवाल यह है कि जो कानून है जो कमीणत ब्राफ इन्क्वायरी एक्ट है उसमें लाए उ ब्राईर के मामले में हमको जुडोिशयल इन्क्वायरी बिठाने का कोई ब्रधिकार नहीं है। किन्तु जैसा मेंने शुरु में कहा कि माननीय सदस्यों की जो भावना है उसको मैं समझ रहा हूं मैं ब्रौर मैं माननीय सदस्यों की भावनाओं का उत्तर प्रदेश के मुख्य मंत्री तक पहुंचा द्रां . . .

डा॰ रफीक जकारिया (महाराष्ट्र) ग्राप उस भावना में सहमत है।

श्री धितक लाल मंडल मेरी महमित श्रीर श्रमहमित का प्रश्न नहीं है, मैने जब यह कहा कि मैं माननीय सदस्यों की भावनाओं को उत्तर प्रदेश के मुख्य मंत्री तक लिखित हम में पहुंना द्ंगा तो...

(Interruptions)

डा॰ रफीक जकारिया : ग्राप किंट्ए मैं भी महमत हुं

श्री धनिक लाल मंडल: मेरी मह्सति का सवाल नहीं है कमीशन श्राफ इन्क्यायरी एवट के ग्रंदर सेंटर को लाएण्ड श्रार्डर के मामले में इन्ववायरी बिठाने का ग्रिधिकार नहीं है श्रीर सेंटर श्रीर स्टेट का जो रिलेशन है

(Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल हमारी भावना तो सरकार की भावना है। मैं मानतीय सदस्यों में कह रहा हूं कि कमीशन प्राफ इन्क्वायरी एक्ट में सेन्ट्रल गवनेमेल्ट को ला एण्ड ग्रार्डर के मामले में इन्क्वायरी बिठाने का ग्रिधकार नहीं है। यह सेंटर और स्टेट के रिलेशन का मामला है, यह एक नाजुक मामला है ग्रीर हम लोग जो स्टेट ग्रांटोनामी हैं ... public importance

SHRI BUDDHA PRIYA MAURYA:
Sir, I am on a point of order.

a matter of urgent

श्री धनिक लाल मंडल: उस भामले में दखन नहीं देना चाहते हैं फिर चाहे वर उत्तर प्रदेश का नामसाहो, बंगाल को हो या आश्र प्रदेश का हो अथवा कही का हो, जो कानून है

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल : जो संविधान है उमी प्राविधान के ग्रंदर मै बोल रहा हूं। मैने इसलिए माननीय सदस्यों को ग्राव्यासन दिया कि ग्रापकी जो भावनाएं है उसको मैं.... Let me say first. Why are you crying? There is Deputy Chairman there to decide.

SRRI BUDDHA PRIYA MAURYA: Sir, my point of order is this. I have got the Constitution and I am now quoting from the Constitution. I am quoting from the Directive Principles of State Policy which have got precedence over the Fundamental Rights and one of the Directive Principles which relates to the Scheduled Castes and the backward classes is in article 46. It says:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Sir, this is the constitutional provision. Is it not the responsibility of the Government of India to protect the interests of the Scheduled Castes and the Scheduled Tribes? Is it not your responsibility to protect their life? You say that it is not your responsibility?

SHRI ARVIND GANESH KUL-KARNI: Sir, I would like to make a humble submission to you. We know the trend of his reply and we know how he is replying. Whatever may be the custitutional provision, it can be examined later. But I would like to request Mr. Advani through you to do one thing. I would like to make a request through you to Mr. Advani for whom I have got great respect because of his impartiality. He sitting here on this side and we were sitting there and I always found him to be objective. So, I would like to request the Leader of the House not only to kindly convey our feelings to the UP Chief Minister, but also to take up the matter with the Prime Minister and get a satisfactory reply in response to the feelings of the Members here who are very much interested in this as you might also be interested. This is to be condemned by all sides.

SHRI BHUPESH GUPTA: Sir, we want the position to be taken note of. I began my speech by referring to the constitutional provision, particularly the Directive Principles. The Centre 18 directly involved. Therefore, investigation into this matter is quite relevant.

(Interruptions)

DR. RAM KRIPAL SINHA: Sir, what was the point of order?

SHRI BHUPESH GUPTA: Sir, the Centre is responsible. Besides article 46, there are other provisions and the honourable Minister has the right to give directions to the State Government. Therefore, you have the power. The question is whether you will decide to use it or not.

MR. DEPUTY CHAIRMAN: All right. Yes, Prof. Sourendra Bhattacharjee.

3 P.M.

श्री भोला पासवान शास्त्री अगर श्राप डाइरेकशन नहीं देना चाहते हैं—नहीं दीजिएगा—सरकार का जो जवाब हुआ है वह हमने मृन लिया है ग्रौर लीडर श्राफ द हाऊस भी बुछ नहीं कहना चाहते हैं. हम लोगों को कोई मैटिम्फॅक्शन नहीं हुआ है और वह बिल्कुल असन्तोषजनक जवाब है; हम निराश हो गए हे सरकार से। अत. हम इस सदन की कार्यवाही में फर्दर भाग नहीं लेना चाहते हैं। हम सदन से वाक आजट करते हैं

(At this stage some hon. Members left the Chamber)

SHRI N. G. RANGA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I agree with the words that have come out from the lips of my hon. friend, the leader of the Congress Party, on my left. My friend, Mr. Maurya, has just now drawn the attention of the House as well as the Home Minister to the Directive Principle which is embodied here in Article 46. My hon, friend goes on referring to the fact that law and order is a State responsibility. These are the words which are there:

"The State (the Union Government) shall protect them (Scheduled Castes and Scheduled Tribes) from social injustices and all forms of exploitation..."

Now, what happened the other day on three occasions is something which is absolutely shameless. Would ever have happened in regard the Scheduled people other than Castes and Scheduled Tribes. We are not the only people looking at these things. The rest of the world is also looking at this. Just as we see how the blacks in the United States had been exploited and disdiscriminated against by the white people, so also the rest of the world is watching how we treat our own Harijans.

What is the fault of those Harijans in Agra, Sir? They wanted to pay their homage to one of their greatest leaders, whom we ourselves in the Constituent Assembly had authorised

[Shri N. G. Ranga]

to be the main spokesman for presenting the articles of the Constitution to Constituent Assembly—Dr. the Ambedkar. Then, thereafter, on three occasions those people were beaten up. They were treated in a cruel inhuman way. By whom? By police. My hon, friend's own statement makes it very clear. Their own party men have also said so. A number of MLAs of their own party Uttar Pradesh Legislative Assembly have also stated that the police have gone far beyond their powers, have misused their powers, they have worked against those people and they have treated them in such a cruel manner, and repeatedly so. when all these things have happened, is it not the minimum duty of my hon, friend to think about their own responsibilities towards these people, apart from their responsibilities and their respect towards the Uttar Pradesh Government? He was telling us that he had got no right to appoint a commission of inquiry; in regard to this matter he pleads his inability. Whom did he consult while appointing other commission? Did he consult all local Governments appointing the other Commissions to inquire into various affairs that had happened in different States—not only at the Centre-like the Grover Commission, the Reddy Commission such other Commissions? Why were they in such a great hurry in appointing all these Commissions? If it was right for them to appoint them, is it not all the more right that respect the desire of the Members of the Housealmost unanimous desire of House? I am sure in their heart of hearts my friends of the Janata Party on the other side also feel one with us if they are really sincere about this. And I hope, I am sure and I am confident that they have the same feelings of sympathy towards these Harijansthese harassed people, the exploited people not only today but for ages and ages. Yet, how does this Government

public importance respond? Is this the way they should respond to it? Sir they plead that information is that their source of State Government. But what is the Governor doing? Have they not fallen back upon the Governor on so many occasions when they wanted to dismiss the State Government and when they wanted to deal with the State Governments in the manner in which they thought it would serve their own interests? Not only this Government, but the earlier Government also that. Every Central Government has made use of the institution of Governor. Why did they not information from him? Why did they not get information through the CBI? Why did the Home Minister himself and his State Minister not take the trouble of going there on the very first occasion, on the second occasion and on the third occasion? Why have they felt shy about it? Is it because that Government also has the same political colour as this Government? That should not be the main reason or the only reason. According to me, they have failed in their human duty that is cast upon them by this Constitution to look after the interests of the Harijans. After all these things, my hon, friend has been extremely liberal towards these people and he would not ask the House to condemn this Government and this Home Minister for having trotted out a reply which would do some credit to the British bureaucrats between 1930 and 1946. When such questions had arisen then, I was reminded of the replies that they used to give. My hon, friend has trotted out the same sort of reply. He has expressed his sympathy and sorrow. They also said the same thing. These are crocodile tears. would not call them crocodile tears. These are futile tears. They must learn and they must agree to perform their minimum duty. Their minimum duty is to tell us that they would consult the Governor and the State Government and would make haste in appointing a judicial commission the manner in which a commission has

a matter of urgent

to be constituted. They may consult State Government about the terms of reference of that judicial commission. But certainly they cannot shed their responsibility. If they continue to do so, then some of my hon, friends have walked out and we also want to do the same thing. An appeal was made to the Chair. thank the Chair for having allowed this Calling Attention Motion. When my hon. friend Shri Maurya, wanted to raise it in some other form, were afraid that the Chair might not be able to cooperate with us and give us this opportunity. But the Chair was good enough and the Chair was able to discharge its own duty towards this Parliament by helping us in giving a proper shape to this Calling Attention notice. Therefore, I am not inclined to find fault with the Chair, nor do I like to cast upon the Chair any higher burden of responsibility than what it has discharged. Sir, there seems to be some kind of paralysis that has overtaken the Home Ministry and the Government of India. I have developed great respect for my hon. friend, the Leader of the House, sobriety and for his wise for his many a problem that approach to arises here. But he has become tongue-tied. Why? Is it because of the fear of the Prime Minister? Would the Prime Minister not like to go on hunger strike or fast unto death if these caste Hindus do not behave properly towards the Harijans? Or is it that he does not want to hazard the fateful day when the Prime Minister might indulge in this kind of sacrificial act? Or is it because of the interest? My hon, friend very wisely said that the leader of the Congress Party, Shrimati Gandhi, was going there. He wanted to suggest that she might be inciting these people. Sir I consider it to be the sacred duty of every self-respecting Member of this House to stand by the Scheduled Castes when such things happen. And they would be failing in their duty if they do not go and rouse those people and develop their own self-respect, and protect against this kind of atrocity that is being perpetrated at the instigation of the caste Hindus and their legislators and their ministers with the connivance of the local police and possibly with the connivance and consent to the local Government. I do not know to extent the Union Government itself might possibly be responsible. not wish to say anything about because I have not got the facts. But it is the duty of everyone of us every citizen in this country, not to speak of Members of Parliament, to go to Agra and rouse those people in order to have self-protective action in a non-violent manner and in the manner in which they themselves had gone in a silent procession, in order to look after themselves and in order to strike terror into the hearts of these terrorist, Ku Klux Klan type of people that we seem to be having in different parts of the country and never again to misbehave in this manner towards the Scheduled Castes. Therefore, request my hon, friend to rise in his seat. He belongs to one of the backward classes and he should possibly understand the feelings of these people and the feelings of those of us who have devoted our lives for the uprising, for the self-respect of the Scheduled Castes, Scheduled Tribes Backward classes, and then give a proper response to the feelings of all of us. If he fails to do so, I am afraid, we would have to walk out.

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. I have already assured you, Sir, and the hon. Members of this House that I will write to the Chief Minister apprising him of the feelings of this House.

(Interruptions)
SHRI BUDDHA PRIYA MAURYA:

Sir, we walk out in protest.
श्री जयप्रकाश नारायण को जुलूस में लाठी
लगने से खरोच श्रा जाने पर एनक्वायरी हो
सकती है, सदन बैठ सकता है, इस पर नहीं
हो सकती। जबिक श्रागरा में शोषितों को
गोलियों से मारा जा रहा है।

(At this stage some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Now Shr: Bhattacharjee.

PROF. SURENDRA BHATTACHAR-JEE (West Bengal): Mr. Deputy Chairman. Sir, the statement presented by the Minister of State before House rather surprises me. A question has arisen in my mind whether it is the responsibility of the Government just to defend whatever pclice did. At least, that is the question which arises in my mind from the report that has been placed before the House by the Minister of State for Home Affairs. The statement in my opinion leaves a wide gap and all that cannot be explained by the plea that it is based on the information received from the State Government. First of all, if I could follow the statement correctly, a procession of the neo-Buddhists was taken out on the 14th April. Then on the 23rd, a procession was taken out where some disturbances in the nature of stone-throwing took place and the police succeeded just in completing that demonstration peacefully. That is the claim that has been made. Then on the 1st of May. semething occurred. And the number has been quoted by some as 80 persons, many of whom were taken into custody. Thereafter there was monstration by about 100 persons and when they were dispersed and were leaving the place certain incidents occurred resulting into firing which ultimately took a toll of 8 lives up to now. according to official reports; unofficial report is something else. I am at a loss to understand from my experience in my State as to how when just 80 or 100 people were involved the situation became so tense and firing became necessary. In two places the Minister has referred to the plea of self defence on the part of the Police. A police inspector was fired upon. 1 have seen in the Press this fact has been disputed and it is not known whether there was any firing on any police inspector. But that inspector is a crack shot. He shot back and killed. Next there was firing from house-tops on the Police and the Police back. Again it is found that the policemen there are crack shots and a person was killed. I do not know whether the instruction was to shoot to kill. From the Statement that been made, it is nowhere proved that there were widespread disturbances or that the law was taken into their own hands by a large number of people. At least, the Statement does not say Would not the Government take stock of the situation and see that the action of the Police, the excesses of the Police where they are acting in this trigger happy manner as they have been doing in U.P., in Bihar and other places, where firing becomes the order of the day, are restrained and restrict-What is the stand of the Union Government? What is the stand of the State Government regarding the judicial inquiry? The Minister State has agreed to convey our feelings to the Government of U.P. Why can't he say that it is a fit case, when so many lives have been lost at the hands of the Police, for an impartial judicial inquiry? I would suggest that at least a Parliamentary delegation, a Parliamentary team, should be sent to Agra to take stock of the entire situation. We are in the midst of a noble institution. Our country on this caste issue has been divided vertically. This is something fraught with grave consequences. Other forces may be behind it. So, greater imaginativeness is required on the part of the Government. Its attitude should not be just to put a seal of approval to whatever is done by the Police, whose propensity towards violence is no less than that of any other segment of the people; it is much more. So, I would just request the Minister of State for Home Affairs to give his opinion regarding the performance of the Police in Agra, his opinion regarding the justification of the demand for a judicial inquiry. I would request him to accept, at least, the demand for sending a Parliamentary team at the earliest opportunity to Agra to go into the entire incident and to recommend steps for the avoidance in future of such incidents,

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. It is the same thing being repeated again and again, I have already said that I will certainly convey the feelings of this House to the U.P. Chief Minister. Surely I will write to him.

SHRI GHANSHYAMBHAI OZA (Gujarat: Sir, may I just speak two words?

MR. DEPUTY CHAIRMAN: No, I am sorry. Yes, Mr. Kunjachen.

SHRI P K. KUNJACHEN (Kerala): Sir, I have heard the statement of the Home Minister but I am sorry to say that the facts stated by the Home Minister are based on the police version or what the Government of U.P. said. Sir, from our Party, Mr. Bhagat Ram, M.P. Lok Sabha was sent there to conduct an on-the-spot study of situation. He went there and studied the situation at all the places and he has brought a fired bullet also from the place where the Harijans are living. I am referring to certain facts here which have been conveyed to me after a thorough study conducted by Mr. Bhagat Ram, M.P. On 14th of April, Dr. Ambedkar's Day was observed by the Scheduled Castes and the Scheduled Tribes which was a usu al practice which has been continuing for a number of years. On the 15th of April, the high-caste Hindus in the Amar Ujala issued a provocative statement and organised a demonstration and later on attacked certain houses etc. of the Harijans. In protest, the Harijans conducted a rally on the 23rd. That rally was also attacked. I do not want to repeat the facts which have already been stated here. In protest, they then conducted a peaceful Satyagrah from the 24th to 29th. Three hundred persons were arrested. Sir, if the Government was serious, it could have prevented the situation of firings and killings of the people. Sir, the curfew has been imposed in the areas where the Harijans and other backward class people are living, not in other places. Firing took place only in those areas where the Harijans are living, and not in other places. From these facts, it is very clear that the police, with the connivance of the RSS people, the land lords, the hooligans and the caste Hindus conspired and planned and attacked the Harijans... (Interruptions).

SOME HON. MEMBERS: No. no.

SHRI P. K. KUNJACHEN: Atrocities on the Harijans have been continuing in this country for a long time during the last 30 years. The Con gress Government, including Mrs. Indira Gandhi Government, failed to protect the Harijans from the atrocities. that is, molestation of Harijan women, burning their huts, killing and torturing them. All these atrocities were being committed on the Harijans and the Congress Government miserably failed to protect the Harijans. Similarly, after the Janata Government came to power, they have also utterly and miserably failed to protect Harijans. I must say, this Agra incident is not an isolated incident. It is a continuation from Belchi to Pandunagar.

At least, after the Pandunagar incident took place, the Government U.P. must have been very careful and serious to see that such incidents do not occur again in U.P. The Government should have seriously considered over it. But now we see this Agra incident. That is why, I say, it is a continuing process. What is the attitude of the Government towards this situation? How is the Government going to prevent these atrocities Sir, the Janata Govthe Harijans? ernment is sitting on a volcano. Shrimati Indira Gandhi and her Congress Party are sure to try to exploit this situation. She is trying to come back by hook or by crook. As far as I understand, she is utilising all ways and means for a come back, even by

[Shri P. K. Kunjachen]

military action. Sir, a serious situation has developed in the country. A feeling has been created all over India amongst the Scheduled Castes, the Scheduled Tribes and the Backward Classes that the Janata Government is oppressing them, that the Janata Government is not protecting them, that the Janata Government is not protecting the interests of Scheduled Castes, the Scheduled Tribes and the Backward Classes, that they are incapable of protecting their interests they are not capable of preventing the atrocities being committed against the Harijans. This is going to create a very very harmful situation in the country. So, I once again say that the Central Government must be very serious about this. I would suggest that the Government must take some urgent steps. Firstly, there should be a Central Act for prevention of social oppression. Now, there is only one namely, the Untouchability Act, There should also be Offences Act another Act, namely, the Prevention of Social Oppression Act. It should have a very wide scope. As in the industrial field, here also, social justice courts should be formed. Social justice courts should be set up for implementing this Act which will be enacted by the Central Government. Many of the offences should be made cognizable offences. Then only, will have some effect. The Prevention of Social Oppresion Act should be passed and social justice courts should also be set up.

some Similarly, there should be police machinery. When we talk about some police machinery, hon. Minister may said that it is a State subject. We also know that this is a State subject. But in many matters, directions are given by the Central Government to the State Govhow ernments. For example, you deal with the Naxalites? the Naxalites. dealing with For arrangements police some special have been made. Similarly, there the CBI, the Crime Branch and so on Therefore, some special police machinery must be set up in the States for protecting the rests of the Harijans and other people as well as for implementing this legislation which will be enacted by the Central Government. There should be some police machinery. At the same time, we do not think that the atrocities against Harijans can be prevented bу Government alone. Public opinion should also be created. For this purpose, in all the revenue districts throughout India, district-level committees should up and they should be given powers to see that the interests of the Harijans, the Scheduled Castes, the Scheduled Tribes and the Backward Classes are protected and that atrocities are not committed against them. These committees should be asked to see how the atrocities against the Harijans, the Scheduled Castes, Scheduled Tribes and the Backward Classes can be prevented. Government should consider this suggestion very seriously

Finally, I do not know why the hon. Minister is so shy of conducting a judicial enquiry. It is the duty of Central Government to protect the interests of the Scheduled Castes and so on. It is guaranteed under the Constitution. I feel that the Central Government can give a direction to the State Government that a judicial enquiry should be conducted. In the U.P. Legislature, in the Upper as well as the Lower Houses, even the Janata MLAs staged a walk-out. As we see from newspaper reports, when this question was raised, in the Upper as well as Lower Houses, the Government did not come forward with an assurance that a judicial enquiry should be conducted. Therefore, the Central Government should give a definite direction to the State Government that a judicial enquiry should should conducted. It be impartial and it should also appear to the opposition parties that this is impartial. The Government should consider these suggestions very seriously and see that the atrocities against the Harijans and other people are prevented and, at the same time, the culprits are punished. I wish to get a categorical reply on this from the hon. Minister

SHRI DHANIK LAL MANDAL: These are all suggestions.

SHRI VISWANATHA MENON (Kerala): Sir, the hon. Minister is giving parrot-like answers. We are not satisfied with these things. He has given some concrete suggestions. As a responsible person, the hon. Minister should have come out with some suggestions. But he is only giving parrot-like answers. These are not satisfactory. In protest against the attitude of the hon. Minister, our Party is also staging a walk-out.

(At this stage, some hon. Members left the Chamber)

श्रो शिव चन्द्र झाः उपमभापति जी, मैं यह सवाल पूछना चाहता हूं कि आपने यहां पर जो स्टेटमेंट दिया है....

MR. DEPUTY CHAIRMAN: The hon. Education Minister will now make a statement.

मैं माननीय सदस्यों से यह निवेदन करना चाह्ंगा कि जैसा मैंने कल कहा था, इस सम्बन्ध मे प्रक्रिया यह है कि एक पार्टी का एक ही सदस्य चर्ची मे भाग लेता है. चाहे लिस्ट में कितने ही नाम हो ! उसके बाद सदन की मुख्य कार्यवाही चलाई जएगी।

SHRI M. R. KRISHNA (Andhra Pradesh): I was told that I will get time to speak on this.

SHRI LAL K. ADVANI: There has been a departure from the practice today. I did not want to intervene, but because it was an issue of an important nature, I would say that it would be in all fairness that if another member from our side wants to speak, he should be given a chance to speak.

MR. DEPUTY CHAIRMAN: All right.

SHRI M. R. KRISHNA: Mr. Deputy Chairman, Sir, we have been hearing the replies from the Minister and also the questions that have been asked by Members from various sides, but the Minister has taken a very strange attitude today. Probably, this is the very fact which is encouraging the people in the country to go against the Harijans, harass them and do all kinds of things. The Minister is neither helping the community nor the Government which he represents. He thinks that he is capable of answering and suppressing the Members. This is not a very fair thing. He forgetting his responsibility could say that because when the military has been called in, we can go into the entire question and discuss the entire issue. Various suggestions have been advanced, but he does not come out with anything. Sir, the discussion in this House is to be considered as very important. If he just wants to rely opon the newspaper reports, if he just wants to assure us that he is going to inform the Chief Minister of U.P., his presence here is not necessary and the country and the Parliament need not waste its time and energy. That should not be the attitude of the Minister If the Minister has got the brief and if he cannot go beyond the things which are given to him by his office, it is the duty of the Prime Minister here to come and reply to the House. It is not something which concerns an individual Member or an individual community.

SHRI LAL K. ADVANI: If I may interrupt at this stage, when the Minister of State is replying, he is replying on behalf of the Government. There is no point in drawing a distinction between the Minister and the Government. It is on behalf of the Government. Moreover, the Prime Minister was here, I am here and if there is something which the Government wants to add, that could always be done. Therefore, I would pray to the Member not to make any such distinction.

SHRI M. R. KRISHNA: I am thankful to the Leader of the House. I do not differ with him. I was also a member of the Union Cabinet. know when a Minister answers, he answers for the Cabinet. But I would like to ask the Leader whether with the type of reply which the Minister is giving for a burning question like this he is satisfied. When a member is not satisfied, he has got every right to demand that the answer should come from a more responsible Minister. I understand the predicament of a junior Minister. He has been given certain brief. He does not want to go beyond that brief. I have functioned, you have functioned, we know that.

Now are there certain areas where the Harijans are prevented from moving, like the Africans in African countries? Whatever may be reasons that have been given, whether there was a demonstration, whether the people who had assembled there were unruly, whether the Government or the police officials were not reasonable, I am not going to go into those aspects. Certain areas were forbidden for these people to take out a procession. Now we claim that untouchability has been wiped out from this country. At least, it is said to the whole world that untouchability has been wiped out from this country. Everyone, whether he belongs to the Congress or the Janata Party, takes pride in saying-whenever he goes abroad-that untouchability has been removed and sincere efforts are being made to wipe out untouchability from this country. On the contrary, we are trying to establish this fact that in a place like U.P. there is an area where the Harijans cannot move because the police has not given them the permission or the police has prevented them from taking out a procession. I wanted this Minister to tell us whether such areas are still existing in this country, particularly in U.P., where these people are not allowed to move freely. The second

point I want to mention is that on the untouchability issue, the letters of the Prime Minister, the letters of the Home Minister, the regular utterances of the leaders of this country have not brought any reason to the people and they have not stopped harassing the Harijans. The whole thing is based on economic problems. Either a Harijan is not properly paid, or he has been beaten up by some caste Hindus, or he had been given some land that has again been taken over, or a Harijan tries to impress upon the other people because he is educated, well dressed and could be a match for other people and therefore the other people, who wanted these people to be suppressed, feel that they are raising their heads and that is not tolerated in the villages-all these things are happening because of economic considerations. I want to know from the Home Ministry, which is dealing with the Harijan problem, whether they are in a position to suggest to the concerned Ministry—the Finance Minister also here—and whether there going to be any economic programmes which the Government would take up in order to solve this problem to a greater extent.

The third point I want to make is, the Ministry at the Centre is perhaps convinced that the State Governments are not competent—at least the Police Department is not competent-and powerful enough to put an end to this kind of harassment. I can give an instance. In Hyderabad, the Muslim population is very small compared to the Hindu population. The Nizam of Hyderabad then wanted a particular community amongst the Muslims to be brought and stationed in Hyderabad. That particular community was given all the powers, including the use of arms. This had been done and the harassment to that minority was minimised. At this hour, will the Government consider, when they know that the State Police is not competent to maintain and manage this thing allowing the Harijans

themselves to organise and will the Government give them some protection? We know a scout can go and protect an area. Most of us have been in the Scouts Movement and we have taken on this kind of work. I want to know, if it could be systematically organised throughout the country, whether the Government of India would be able to extend some help.

Sir, in Tamil Nadu when Kamraj Nadar was the Chief Minister, there was a riot in Ramanathapuram District because one person who was not even a Harijan but a convert was attacked and killed. There was a big riot and the whole State was flames. It was about to spread to the entire country when the leader then, Shri Govind Ballabh Pant, requested the Chief Minister and every thing that was to be done was done to satisfy the Harijans of the entire country. That kind of confidence has to be created by the Janata Government. It is not the question of the Home Minister just replying here. The question is whether the Home Minister or his Ministry is in a position to create this kind of confidence in the country so that every Harijan would feel that his life and property are secure in this country.

SHRI DHANIK LAL MANDAL: No area in India or U.P. is prohibited. Every individual citizen of this country has the fundamental right guaranteed under the Constitution to move about in any part of India and settle in any part of India. But the question is, when the procession was taken out, the district authorities talked to the sponsors of the procession and took a word from them that the procession would not pass through that area in which there was tensionthe Peepal Mandi area. That was the request of the district authorities and it was agreed to. Moreover, that area was declared prohibited and sec. 144 of the Cr. P.C. was promulgated. So as soon as section 144 of the Cr. P.C. is promulgated an assembly of more than five persons cannot go in that area. That was the only restriction. There was no other restriction.

One suggestion given by the hon'ble Member was the creation of a volunteer force organised by private agencies. He wanted to know whether the Central Government would give permission for the creation of such force so that the Harijans can protect themselves. Sir, we do not there is any need of such a private volunteer force. Our police force is competent enough to deal with any situation. Of course, whatever weakness is there in the working of the police force we are trying to remedy it and I am sure that every individual citizen in this country including the Harijans and the Adivasis will be provided full security.

श्री शिव चन्द्र झा : उपसभापति महोदय, एक दो शब्द मैं कहना चाहता है। स्रागरा में जो घटना ट्रई यह बड़ी दुखद घटना है, हम सबको इससे दुःख है । लेकिन हम मब जानते हैं कि भारत की जनता को शांतिपूर्ण जलुस निकालने का प्रदर्शन करने का और **ग्र**पनी मांगों के लिए सत्याग्रह करने का अधिकार है। यह अधिकार हम लोगों ने उनको वापस दिलाया है। हमने इस अधिकार को लड़कर जेल जाकर दिलाया है जो कि हमसे छीनने की कोशिश की गयी थी। श्रागरा में जो जलूस निकला वह बिल्कल कांतिपूर्ण जलुस था इसलिए वहा पर गोली चलाना ग्रन्छी वात नहीं थी, ठीक नहीं थी। लेकिन यदि कोई ऐमा उपदव हो जाता है तो उसे दबाना भी सरकार का काम हो जाता है। ऐसी परिस्थित में ग्रब मैं माननीय मन्त्री महोदय से जानना चाहता ह कि गोली जिससे लोग मरते हैं वह न चलाकर रबड़ बुलेट क्यों नही मारी जाती। उपभभापति महोदय, चम्बल घाटी के वबत में यह बात ग्राथी थी। उसमें एक पुलिस के ग्राफिसर ने सिफारिश की थी कि रबड बुलेटों का इस्तेमाल जो दूसरे मुल्कों भें होता है वह यहां

[श्री शिव चद्र झा]

्भी किया जाय। इससे जलूस भी कण्ट्रोल होगा ग्रौर जान भी नहीं जायगी। ग्रतः मन्त्री महोदय से मेरा पहला कि स्रगर शांतिपूर्ण जलूस कण्ट्रोल से बाहर हो जाता है तो रबड़ बुलेट से जल्स को कण्ड्रोल करने की क्या कोई व्यवस्था सरकार के पास है ?

मेरा दूसरा सवाल है कि गोली वहां चली र्मार लोग मरे तो भ्रव जो लोग मरे हैं क्या उनके परिवारों को सरकार कोई उचित मुग्रावजा देने की व्यवस्था कर रही है या नहीं। क्योंकि मन्त्री महोदय ने खुद कहा कि 2-3 जगहों पर मुम्रावजा दिया गया है। इसलिए ग्रागरा में जो 7-8 ग्रादमी मरे हैं क्या उनके परिवारों को मुग्रावजा देने के लिए मरकार मोच रही है या नहीं?

मेरा तीसरा ग्रौर ग्राखिरी सवाल है, उपसभापति महोदय, कि यहां पर मन्त्री महोदय ने कहा कि राज्य सरकार की रिपोर्ट पर मैं बोल रहा हूं। यह लॉ एण्ड म्रार्डर की बात है परन्तु यह हैरानी की बात हो जाती है कि हम राज्यों की रिपोर्ट पर निर्भंग करं। भ्रापकी जो मशीनरी है उनकी भ्राप रिपोर्ट लाते हैं भीर जब भ्राप यह समझते है कि खबर या सूचना हमको समय पर नहीं मिल रही है तो क्या श्राप कोई ऐसी मशीनरो बनाने जा रहे हैं जिससे ऐसी घटनाम्रों को तुरन्त से तुरन्त हम बन्द करें या उनको कण्ट्रोल में लायें। ऐसी मशीनरी को वार फटिग भी कहते हैं क्या सरकार इसको बनाने की सोच रही है जिससे हरिजनों पर इस तरह की जहां कहीं भी घटनाएं हों तो वहां से समाचार लेकर या उसके बारे में जानकारी लेकर हम उसे तुरन्त कष्ट्रोल में ले आयें?

महोत्य, इस तरह के कई प्रयोग चल रहे है जिन में से यह रबर बुलेट का प्रयोग भी है। कि तरह के प्रयोग हो रहे हैं कि आदमी

को, जब कभी भी भी उत्तेजित हो जाए, हिंसा पर उतारू हो जाए, तो बिना मारे उसको कैसे कावृ में लाया जाए। श्रभी हम इस स्थिति में नहीं श्राए हैं कि बन्दूक श्रोर रबर ब्लेटस पुलिस को दिए जाएं क्योंकि ग्रभी वह एक्सपेरी मेंटल स्टेज पर है और यदि वह प्रयोग सफल होता है तो उस पर ब्रागे होगी। इसलिए मैं माननीय सदस्य को यह ग्राश्वासन देता हूं कि इस पर प्रयोग चल रहा है और ज्योंही यह प्रयोग सफल होगा, इसको काम में लाया जाएगा।

दुमरी बात जो माननीय सदस्य ने कही है, मरे हए लोगों को मुद्रावजा देने के लिए सरकार क्या सोच रही है, तो जैसा मैंने ऋर्ज किया है महोदय, यह राज्य का विशय है ग्रीर हम को इस के बारे मे कोई सूचना नहीं है कि उन्होंने इस सम्बन्ध में कोई निणंय लिया है कि नहीं।

माननीय सदस्य ने पूछा कि क्या हम इण्डिपेंडेंट रूप से कोई मशीनरी बनागुंगे जो राज्यों से इन्फार्मेशन कलैक्ट करेगी? महोदय, जैसा कि मैने कहा, यह सेंटर-स्टेट रिलेशंस का मामला है ; यह लॉ एण्ड ऋार्डर स्टेट सब्जैक्ट है ग्रीर इसमें जी राज्यों के संविधान प्रदत्त अधिकार है, कानन प्रदत्त म्रिधकार हैं, उनमें हस्तक्षेप करने का कोई इरादा नही है :

ेश्रो जगदीश प्रसा**द माथुर** : (उत्तर प्रदेश): स्रोन्ली वन क्चे चन । क्या सरकार के सामने यह दिष्ट है कि जहां-जहां झगडे हो रहे है उनक पीछे एक स्पेशल पैंटर्न है, चाहे बनारस में हुए, सम्भल में हुए, बैलछी में हुए-- जल्स निकलता है, उस में कुछ लोग म्राक्रमण करते हैं भीर झगडा फैलाते हैं? भ्रगर सरकार की दिष्ट में यह है तो क्या वह इसकी जांच करेगी 'क्यों कि ऐमा लगता

है कि उसके भीछे कोई षडयन्त्र है जो उपद्रव कराने में काम इस रहा है।

श्री उपसभापति : मन्त्री महोदय कह चुके है कि उसके बारे मे जग्च हो रही है।

STATEMENT BY MINISTER

Amendment of Aligarh Muslim University Act

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, ever since the Aligarh Muslim University Act was amended in 1965 and 1972, there has been a controversy amongst a large section of the Muslims about the changes brought about by the Amendment Acts. It has been alleged that the Amendment Acts affected the basic and historical character of the University and abridged its autonomy.

There has also been a persistent demand both in and outside the liament for restoration of the historical character of the University its democratic functioning. The Executive Council of the University itself appointed a Committee, on various interests, e.g. the Faculty and Students, Old Boys and the Non-teaching Staff etc. were represented, and asked them to make suggestions for amendment of the Aligarh Muslim University Act and Statutes. Report of the Committee was submitted to the Government in April, 1977.

Government have considered the whole question in the light of recommendations of the aforesaid Committee as well as the Beg Committee which was appointed amendment Act of 1972 the enacted. It has into also taken account the strong feelings that been aroused on this matter among a large section of Muslims of India and the staff and students of the University, both past and present. Government have come to the view that by and large the position created by the amending Acts should be rectified and substantially the position which obtained in 1951 should be restored. Government also considers that certain modifications have become necessary on account of the passage of time and to re-establish its historic character. The broad features of the Amendment Bill will be as follows:

- (1) Restoration of the supreme governing status of the Court with Statute making power.
- (2) Restoration of the 1951 composition of the Court and the Executive Council and Finance Committee with minor modifications.
- (3) Restoration of the Office of the Honorary Treasurer and the method of election by the Court of Chancellor and Pro-Chancellor.
- (4) Change in the procedure of appointment of Vice-Chancellor so that both the Court and the Executive Council participate in the real sense in his selection
- (5) Association of students with the academic bodies of the University.
- (6) Incorporation of the provisions relating to Student's Union, Staff Association etc. in the Statutes.

In addition, the special feature of the University viz. to promote especially the educational and cultural advancement of the Muslims of India, is proposed to be brought out clearly in the Amending Bill. Further, the definition of the term "University" is proposed to be amended so as to bring out clearly the fact that the erstwhile MAO College, Aligarh, which was established by the Muslim of India, was incorporated as a University by an Act of Parliament in 1920.